

Directorate General of Foreign Trade
Ministry of Commerce & Industry, Maulana Azad Road, Udyog Bhawan New Delhi -110011

Para 4.7 Officewise Statement

MEETING NUMBER : 2/82-ALC4/2007 **MEETING DATE** : 16.05.2007

1	Case No.: 19/47/82-ALC1/2004	Party Name:LUPIN LIMITED	Meet No/Date:2/82-ALC4/2007 16.05.2007	Status: Case Approved
	HQ File :01/82/050/01950/AM05/	RLA File :03/24/040/02574/AM05/	Lic.No/Date:0310319153 28.02.2005	Defer Date:
	Decision : Withdrawn: This case has already been decided by the NC in its meeting No.01/08 held on 9.5.2007.			

2	Case No.: 5/37/82-ALC1/2005	Party Name:FDC LTD.,	Meet No/Date:2/82-ALC4/2007 16.05.2007	Status: Deffered and Re-indexed
	HQ File :01/82/050/00946/AM06/	RLA File :03/94/040/00798/AM06/	Lic.No/Date:0310356218 22.11.2005	Defer Date:23.05.2007
	Decision : The Committee noted that copy application had been called for from RLA vide letter dt.5.2.2007 but no reply has been received so far. The Committee decided to remind RLA and also callfor a copy from the firm. The Committee accordingly, deferred the case for four weeks.			

3	Case No.: 8/36/82-ALC1/2005	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:2/82-ALC4/2007 16.05.2007	Status: Case Approved
	HQ File :01/82/050/00966/AM06/	RLA File :22/24/040/00031/AM06/	Lic.No/Date:2210005008 28.11.2005	Defer Date:

Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The Committee in light of the report of the Deptt. of C&PC forwarded vide their U.O.No.35011/165/2006/PI-III(Part-IV) dated 9.3.2007 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP only as under or as applied by the firm which ever is lower.

Export product

Cloxacillin Sodium from Pen G route----1kg

Import items

1. Penicillin G Potassium first crystal-----1.43 BOU

2. Penicillin G Amidase (Enzyme)-----0.732gm

3. Methylene chloride----0.407kg

4. Acetone-----0.1254kg

5. 3-(2-Chlorophenyl)-5-Methyl Isoxazole Carbonyl Chloride (CMIC Chloride)-----0.62kg

OR

5.a) O-chloro Benzaldehyde-----0.5034kg

b) Hydroxy Amine Sulphate-----0.3192kg

c) Methyl Acetoacetate-----0.410kg

d) Chloroform-----0.270kg

e) Methylene chloride-----0.0542kg

6. Methylene Chloride/Ethyl Acetate-----0.620kg

7. 2-Ethyl Hexanoic acid-----0.150kg

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

4	Case No.:15/36/82-ALC1/2005	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:2/82-ALC4/2007 16.05.2007	Status:Deffered and Re-indexed
	HQ File :01/82/050/01011/AM06/	RLA File :22/21/040/00081/AM06/	Lic.No/Date:2210005025 29.11.2005	Defer Date:23.05.2007
	Decision : This case has already been deferred and relisted on 23.5.2007.			

5	Case No.:30/43/82-ALC1/2005	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:2/82-ALC4/2007 16.05.2007	Status:Case Approved
	HQ File :01/82/050/01084/AM06/	RLA File :22/24/040/00049/AM06/	Lic.No/Date:2210005071 13.12.2005	Defer Date:

Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The Committee in light of the report of the Deptt. of C&PC forwarded vide their U.O.No.35011/165/2006/PI-III(Part-IV) dated 9.3.2007 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP only as under or as applied by the firm which ever is lower.

Export product

Cloxacillin Sodium from Pen G route----1kg

Import items

1. Penicillin G Potassium first crystal-----1.43 BOU

2. Penicillin G Amidase (Enzyme)-----0.732gm

3. Methylene chloride----0.407kg

4. Acetone-----0.1254kg

5. 3-(2-Chlorophenyl)-5-Methyl Isoxazole Carbonyl Chloride (CMIC Chloride)-----0.62kg

OR

5.a) O-chloro Benzaldehyde-----0.5034kg

b) Hydroxy Amine Sulphate-----0.3192kg

c) Methyl Acetoacetate-----0.410kg

d) Chloroform-----0.270kg

e) Methylene chloride-----0.0542kg

6. Methylene Chloride/Ethyl Acetate-----0.620kg

7. 2-Ethyl Hexanoic acid-----0.150kg

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

6	Case No.:32/43/82-ALC1/2005	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:2/82-ALC4/2007 16.05.2007	Status:Case Approved
	HQ File :01/82/050/01086/AM06/	RLA File :22/24/040/00048/AM06/	Lic.No/Date:2210005073 14.12.2005	Defer Date:

Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The Committee in light of the report of the Deptt. of C&PC forwarded vide their U.O.No.35011/165/2006/PI-III(Part-IV) dated 9.3.2007 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP only as under or as applied by the firm which ever is lower.

Export product

Cloxacillin Sodium from Pen G route----1kg

Import items

1. Penicillin G Potassium first crystal-----1.43 BOU

2. Penicillin G Amidase (Enzyme)-----0.732gm

3. Methylene chloride----0.407kg

4. Acetone-----0.1254kg

5. 3-(2-Chlorophenyl)-5-Methyl Isoxazole Carbonyl Chloride (CMIC Chloride)-----0.62kg

OR

5.a) O-chloro Benzaldehyde-----0.5034kg

b) Hydroxy Amine Sulphate-----0.3192kg

c) Methyl Acetoacetate-----0.410kg

d) Chloroform-----0.270kg

e) Methylene chloride-----0.0542kg

6. Methylene Chloride/Ethyl Acetate-----0.620kg

7. 2-Ethyl Hexanoic acid-----0.150kg

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

7	Case No.:23/41/82-ALC1/2005	Party Name:BIOSTADT INDIA LIMITED	Meet No/Date:2/82-ALC4/2007 16.05.2007	Status:Transferred to Different Section
	HQ File :01/82/050/01131/AM06/	RLA File :03/94/040/01022/AM06/	Lic.No/Date:0310360137 20.12.2005	Defer Date:
	Decision : The Committee decided to transfer this case to DES-VI NC-III as the export product pertains to him.			

8	Case No.:36/43/82-ALC1/2005	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:2/82-ALC4/2007 16.05.2007	Status:Case Approved
	HQ File :01/82/050/01121/AM06/	RLA File :22/24/040/00013/AM06/	Lic.No/Date:2210005097 20.12.2005	Defer Date:

Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The Committee in light of the report of the Deptt. of C&PC forwarded vide their U.O.No.35011/165/2006/PI-III(Part-IV) dated 9.3.2007 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP only as under or as applied by the firm which ever is lower.

Export product

Cloxacillin Sodium from Pen G route----1kg

Import items

1. Penicillin G Potassium first crystal-----1.43 BOU

2. Penicillin G Amidase (Enzyme)-----0.732gm

3. Methylene chloride----0.407kg

4. Acetone-----0.1254kg

5. 3-(2-Chlorophenyl)-5-Methyl Isoxazole Carbonyl Chloride (CMIC Chloride)-----0.62kg

OR

5.a) O-chloro Benzaldehyde-----0.5034kg

b) Hydroxy Amine Sulphate-----0.3192kg

c) Methyl Acetoacetate-----0.410kg

d) Chloroform-----0.270kg

e) Methylene chloride-----0.0542kg

6. Methylene Chloride/Ethyl Acetate-----0.620kg

7. 2-Ethyl Hexanoic acid-----0.150kg

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

9	Case No.:5/43/87-ALC1/2005	Party Name:SURYA PHARMACEUTICAL LIMITED	Meet No/Date:2/82-ALC4/2007 16.05.2007	Status:Case Approved
	HQ File :01/87/050/01203/AM06/	RLA File :22/24/040/00066/AM06/	Lic.No/Date:2210005145 09.01.2006	Defer Date:

Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The Committee in light of the report of the Deptt. of C&PC forwarded vide their U.O.No.35011/165/2006/PI-III(Part-IV) dated 9.3.2007 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP only as under or as applied by the firm which ever is lower.

Export product

Cloxacillin Sodium from 6 APA Stage----1kg

Import items

1. 6-APA-----0.490kg

2. Acetone-----0.0034kg

3. 3-(2-Chlorophenyl)-5-Methyl Isoxazole Carbonyl Chloride (CKIC Chloride)-----0.62kg

OR

3.a) O-chloro Benzaldehyde-----0.5034kg

3.b) Hydroxyl Amine Sulphate-----0.3192kg

3.c) Methyl Acetoacetate-----0.410kg

3.d) Chloroform-----0.270kg

3.e) Methylene chloride-----0.0542kg

4. Methylene chloride/Ethyl Acetate-----0.620kg

5. 2-Ethyl Hexanoic Acid----0.150kg

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

10	Case No.:39/46/82-ALC1/2005	Party Name:MANGALAM DRUGS & ORGANICS LIMITED	Meet No/Date:2/82-ALC4/2007 16.05.2007	Status:Case Approved
	HQ File :01/82/050/01240/AM06/	RLA File :03/95/040/01198/AM06/	Lic.No/Date:0310363857 18.01.2006	Defer Date:
	Decision : The Committee considered this case for fixation of I/O norms for the export product Amodiaquine Base under para 4.7 of HBP as per agenda. The Committee deliberately discuss the matter and noted that excise data was higher than earlier SION. After deliberation the Committee decided to clear this case as per earlier SION A-50 for the export product for the purpose of para 4.7 of HBP only. RLA concerned may take further action under para 4.7 of HBP as per the above decision of NC.			

11	Case No.:1/13/82-ALC1/2006	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:2/82-ALC4/2007 16.05.2007	Status:Case Approved
	HQ File :01/82/050/01291/AM06/	RLA File :22/24/040/00078/AM06/	Lic.No/Date:2210005205 31.01.2006	Defer Date:

Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The Committee in light of the report of the Deptt. of C&PC forwarded vide their U.O.No.35011/165/2006/PI-III(Part-IV) dated 9.3.2007 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP only as under or as applied by the firm which ever is lower.

Export product

Cloxacillin Sodium from Pen G route----1kg

Import items

1. Penicillin G Potassium first crystal-----1.43 BOU

2. Penicillin G Amidase (Enzyme)-----0.732gm

3. Methylene chloride----0.407kg

4. Acetone-----0.1254kg

5. 3-(2-Chlorophenyl)-5-Methyl Isoxazole Carbonyl Chloride (CMIC Chloride)-----0.62kg

OR

5.a) O-chloro Benzaldehyde-----0.5034kg

b) Hydroxy Amine Sulphate-----0.3192kg

c) Methyl Acetoacetate-----0.410kg

d) Chloroform-----0.270kg

e) Methylene chloride-----0.0542kg

6. Methylene Chloride/Ethyl Acetate-----0.620kg

7. 2-Ethyl Hexanoic acid-----0.150kg

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

12	Case No.:3/9/82-ALC1/2006	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:2/82-ALC4/2007 16.05.2007	Status:Case Deferred
	HQ File :01/82/050/01314/AM06/	RLA File :22/24/040/00080/AM06/	Lic.No/Date:2210005220 02.02.2006	Defer Date:13.06.2007
	Decision : This case is already deferred for 4 weeks to be relisted on 13.6.2007			

13	Case No.:32/47/82-ALC1/2005	Party Name:CREEK INSULATIONS CHEMICALS PVT. LTD.	Meet No/Date:2/82-ALC4/2007 16.05.2007	Status:Case Rejected
	HQ File :01/82/050/01338/AM06/	RLA File :03/94/040/01169/AM06/	Lic.No/Date:0310365711 03.02.2006	Defer Date:
	Decision : The Committee considered this case for fixation of I/O norms for the export product Oxytocin BP/EP/USP under para 4.7 of HBP as per agenda. The Committee noted that information had been called for from the firm vide letter dated 2.2.2007 but no reply has been received from him. In absence of complete information, it is not possible for the Committee to workout the I/O Norms. RLA concerned may take further necessary action including cancellation of advance licence under para 4.7 of HBP as per above decision of Norms Committee.			

14	Case No.:9/49/82-ALC1/2005	Party Name:CREEK INSULATIONS CHEMICALS PVT. LTD.	Meet No/Date:2/82-ALC4/2007 16.05.2007	Status:Case Rejected
	HQ File :01/82/050/01345/AM06/	RLA File :03/94/040/01202/AM06/	Lic.No/Date:0310366059 07.02.2006	Defer Date:
	Decision : The Committee considered this case for fixation of I/O norms for the export product Oxytocin BP/EP/USP under para 4.7 of HBP as per agenda. The Committee noted that information had been called for from the firm vide letter dated 2.2.2007 but no reply has been received from him. In absence of complete information, it is not possible for the Committee to workout the I/O Norms. RLA concerned may take further necessary action including cancellation of advance licence under para 4.7 of HBP as per above decision of Norms Committee.			

15	Case No.:28/46/87-ALC1/2005	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:2/82-ALC4/2007 16.05.2007	Status:Case Approved
	HQ File :01/87/050/01351/AM06/	RLA File :09/24/040/00433/AM06/	Lic.No/Date:0910025400 10.02.2006	Defer Date:
	Decision : The Committee considered this case for fixation of I/O norms for the export product Cephalixin Monohydrate under para 4.7 of HBP as per agenda.The Committee in light of the comments of the representative of PI Division in the meeting decided to fix I/O Norms as per Public Notice No.2 dt. 19.4.2007 for the export product for the purpose of para 4.7 of HBP only. RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.			

16	Case No.:1/2/82-ALC1/2006	Party Name:MAILAM INDIA LIMITED	Meet No/Date:2/82-ALC4/2007 16.05.2007	Status:Transferred to Different Section
	HQ File :01/82/050/01363/AM06/	RLA File :25/80/040/00036/AM06/	Lic.No/Date:2510001581 13.02.2006	Defer Date:
	Decision : The Committee decided to transfer this case to Engineering Section.			

17	Case No.:18/47/87-ALC1/2005	Party Name:S.KANT	Meet No/Date:2/82-ALC4/2007 16.05.2007	Status:Case Rejected
	HQ File :01/87/050/01422/AM06/	RLA File :03/95/040/01327/AM06/	Lic.No/Date:0310367503 17.02.2006	Defer Date:
	Decision : The Committee considered this case for fixation of I/O norms for the export product Penicillin V tablets BP under para 4.7 of HBP as per agenda. The Committee noted that information had been called for from the firm vide letter dated 3.1.2007 but no reply has been received from him. In absence of complete information, it is not possible for the Committee to workout the I/O Norms. RLA concerned may take further necessary action including cancellation of advance licence under para 4.7 of HBP as per above decision of Norms Committee.			

18	Case No.:7/7/82-ALC1/2006	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:2/82-ALC4/2007 16.05.2007	Status:Case Approved
	HQ File :01/82/050/01465/AM06/	RLA File :22/24/040/00098/AM06/	Lic.No/Date:2210005321 13.03.2006	Defer Date:
	Decision :The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The Committee in light of the report of the Deptt. of C&PC forwarded vide their U.O.No.35011/165/2006/PI-III(Part-IV) dated 9.3.2007 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP only as under or as applied by the firm which ever is lower. Export product Cloxacillin Sodium from Pen G route----1kg Import items 1. Penicillin G Potassium first crystal-----1.43 BOU 2. Penicillin G Amidase (Enzyme)-----0.732gm 3. Methylene chloride----0.407kg 4. Acetone-----0.1254kg 5. 3-(2-Chlorophenyl)-5-Methyl Isoxazole Carbonyl Chloride (CMIC Chloride)-----0.62kg OR 5.a) O-chloro Benzaldehyde-----0.5034kg b) Hydroxy Amine Sulphate-----0.3192kg c) Methyl Acetoacetate-----0.410kg d) Chloroform-----0.270kg e) Methylene chloride-----0.0542kg 6. Methylene Chloride/Ethyl Acetate-----0.620kg 7. 2-Ethyl Hexanoic acid-----0.150kg RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.			

19	Case No.:9/7/82-ALC1/2006	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:2/82-ALC4/2007 16.05.2007	Status:Case Deferred
	HQ File :01/82/050/01467/AM06/	RLA File :22/24/040/00105/AM06/	Lic.No/Date:2210005323 13.03.2006	Defer Date:13.06.2007
	Decision :The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The representative of PI Division stated that the case is under examination. The Committee accordingly decided to defer this case for four weeks.			

20	Case No.:4/13/82-ALC1/2006	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:2/82-ALC4/2007 16.05.2007	Status:Case Approved
	HQ File :01/82/050/01480/AM06/	RLA File :22/24/040/00114/AM06/	Lic.No/Date:2210005339 16.03.2006	Defer Date:

Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The Committee in light of the report of the Deptt. of C&PC forwarded vide their U.O.No.35011/165/2006/PI-III(Part-IV) dated 9.3.2007 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP only as under or as applied by the firm which ever is lower.

Export product

Cloxacillin Sodium from Pen G route----1kg

Import items

1. Penicillin G Potassium first crystal-----1.43 BOU

2. Penicillin G Amidase (Enzyme)-----0.732gm

3. Methylene chloride----0.407kg

4. Acetone-----0.1254kg

5. 3-(2-Chlorophenyl)-5-Methyl Isoxazole Carbonyl Chloride (CMIC Chloride)-----0.62kg

OR

5.a) O-chloro Benzaldehyde-----0.5034kg

b) Hydroxy Amine Sulphate-----0.3192kg

c) Methyl Acetoacetate-----0.410kg

d) Chloroform-----0.270kg

e) Methylene chloride-----0.0542kg

6. Methylene Chloride/Ethyl Acetate-----0.620kg

7. 2-Ethyl Hexanoic acid-----0.150kg

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

21	Case No.:10/7/82-ALC1/2006	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:2/82-ALC4/2007 16.05.2007	Status:Case Approved
	HQ File :01/82/050/01507/AM06/	RLA File :22/24/040/00132/AM06/	Lic.No/Date:2210005357 22.03.2006	Defer Date:

Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The Committee in light of the report of the Deptt. of C&PC forwarded vide their U.O.No.35011/165/2006/PI-III(Part-IV) dated 9.3.2007 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP only as under or as applied by the firm which ever is lower.

Export product

Cloxacillin Sodium from Pen G route----1kg

Import items

1. Penicillin G Potassium first crystal-----1.43 BOU

2. Penicillin G Amidase (Enzyme)-----0.732gm

3. Methylene chloride----0.407kg

4. Acetone-----0.1254kg

5. 3-(2-Chlorophenyl)-5-Methyl Isoxazole Carbonyl Chloride (CMIC Chloride)-----0.62kg

OR

5.a) O-chloro Benzaldehyde-----0.5034kg

b) Hydroxy Amine Sulphate-----0.3192kg

c) Methyl Acetoacetate-----0.410kg

d) Chloroform-----0.270kg

e) Methylene chloride-----0.0542kg

6. Methylene Chloride/Ethyl Acetate-----0.620kg

7. 2-Ethyl Hexanoic acid-----0.150kg

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

22	Case No.:11/4/82-ALC1/2006	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:2/82-ALC4/2007 16.05.2007	Status:Transferred to Different Section
	HQ File :01/82/050/01504/AM06/	RLA File :02/24/040/00289/AM06/	Lic.No/Date:0210087410 22.03.2006	Defer Date:
	Decision : The Committee decided to transfer the case to DES-IV.			

23	Case No.:18/9/82-ALC1/2006	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:2/82-ALC4/2007 16.05.2007	Status:Case Approved
	HQ File :01/82/050/01605/AM07/	RLA File :22/24/040/00124/AM06/	Lic.No/Date:2210005394 31.03.2006	Defer Date:

Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The Committee in light of the report of the Deptt. of C&PC forwarded vide their U.O.No.35011/165/2006/PI-III(Part-IV) dated 9.3.2007 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP only as under or as applied by the firm which ever is lower.

Export product

Cloxacillin Sodium from Pen G route----1kg

Import items

1. Penicillin G Potassium first crystal-----1.43 BOU

2. Penicillin G Amidase (Enzyme)-----0.732gm

3. Methylene chloride----0.407kg

4. Acetone-----0.1254kg

5. 3-(2-Chlorophenyl)-5-Methyl Isoxazole Carbonyl Chloride (CMIC Chloride)-----0.62kg

OR

5.a) O-chloro Benzaldehyde-----0.5034kg

b) Hydroxy Amine Sulphate-----0.3192kg

c) Methyl Acetoacetate-----0.410kg

d) Chloroform-----0.270kg

e) Methylene chloride-----0.0542kg

6. Methylene Chloride/Ethyl Acetate-----0.620kg

7. 2-Ethyl Hexanoic acid-----0.150kg

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

24	Case No.:19/7/82-ALC1/2006	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:2/82-ALC4/2007 16.05.2007	Status:Case Approved
	HQ File :01/82/050/00015/AM07/	RLA File :22/24/040/00149/AM06/	Lic.No/Date:2210005402 05.04.2006	Defer Date:

Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The Committee in light of the report of the Deptt. of C&PC forwarded vide their U.O.No.35011/165/2006/PI-III(Part-IV) dated 9.3.2007 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP only as under or as applied by the firm which ever is lower.

Export product

Cloxacillin Sodium from Pen G route----1kg

Import items

1. Penicillin G Potassium first crystal-----1.43 BOU

2. Penicillin G Amidase (Enzyme)-----0.732gm

3. Methylene chloride----0.407kg

4. Acetone-----0.1254kg

5. 3-(2-Chlorophenyl)-5-Methyl Isoxazole Carbonyl Chloride (CMIC Chloride)-----0.62kg

OR

5.a) O-chloro Benzaldehyde-----0.5034kg

b) Hydroxy Amine Sulphate-----0.3192kg

c) Methyl Acetoacetate-----0.410kg

d) Chloroform-----0.270kg

e) Methylene chloride-----0.0542kg

6. Methylene Chloride/Ethyl Acetate-----0.620kg

7. 2-Ethyl Hexanoic acid-----0.150kg

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

25	Case No.:9/8/82-ALC1/2006	Party Name:BAADER SCHULZ LABORATORIES,	Meet No/Date:2/82-ALC4/2007 16.05.2007	Status:Case Deferred
	HQ File :01/82/050/00091/AM07/	RLA File :03/94/040/01450/AM06/	Lic.No/Date:0310377084 24.04.2006	Defer Date:13.06.2007
	Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The representative of DC(SSi) stated that the case is under examination. The Committee accordingly decided to defer this case for four weeks.			

26	Case No.:26/9/82-ALC1/2006	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:2/82-ALC4/2007 16.05.2007	Status:Case Approved
	HQ File :01/82/050/00107/AM07/	RLA File :22/24/040/00005/AM07/	Lic.No/Date:2210005464 25.04.2006	Defer Date:

Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The Committee in light of the report of the Deptt. of C&PC forwarded vide their U.O.No.35011/165/2006/PI-III(Part-IV) dated 9.3.2007 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP only as under or as applied by the firm which ever is lower.

Export product

Cloxacillin Sodium from 6 APA Stage----1kg

Import items

1. 6-APA-----0.490kg

2. Acetone-----0.0034kg

3. 3-(2-Chlorophenyl)-5-Methyl Isoxazole Carbonyl Chloride (CKIC Chloride)-----0.62kg

OR

3.a) O-chloro Benzaldehyde-----0.5034kg

3.b) Hydroxyl Amine Sulphate-----0.3192kg

3.c) Methyl Acetoacetate-----0.410kg

3.d) Chloroform-----0.270kg

3.e) Methylene chloride-----0.0542kg

4. Methylene chloride/Ethyl Acetate-----0.620kg

5. 2-Ethyl Hexanoic Acid----0.150kg

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

27	Case No.:57/7/82-ALC1/2006	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:2/82-ALC4/2007 16.05.2007	Status:Case Approved
	HQ File :01/82/050/00106/AM07/	RLA File :22/24/040/00144/AM06/	Lic.No/Date:2210005463 25.04.2006	Defer Date:

Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The Committee in light of the report of the Deptt. of C&PC forwarded vide their U.O.No.35011/165/2006/PI-III(Part-IV) dated 9.3.2007 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP only as under or as applied by the firm which ever is lower.

Export product

Cloxacillin Sodium from Pen G route----1kg

Import items

1. Penicillin G Potassium first crystal-----1.43 BOU

2. Penicillin G Amidase (Enzyme)-----0.732gm

3. Methylene chloride----0.407kg

4. Acetone-----0.1254kg

5. 3-(2-Chlorophenyl)-5-Methyl Isoxazole Carbonyl Chloride (CMIC Chloride)-----0.62kg

OR

5.a) O-chloro Benzaldehyde-----0.5034kg

b) Hydroxy Amine Sulphate-----0.3192kg

c) Methyl Acetoacetate-----0.410kg

d) Chloroform-----0.270kg

e) Methylene chloride-----0.0542kg

6. Methylene Chloride/Ethyl Acetate-----0.620kg

7. 2-Ethyl Hexanoic acid-----0.150kg

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

28	Case No.:5/10/82-ALC1/2006	Party Name:LUPIN LIMITED	Meet No/Date:2/82-ALC4/2007 16.05.2007	Status:Case Approved
	HQ File :01/82/050/00161/AM07/	RLA File :03/95/040/00119/AM07/	Lic.No/Date:0310378755 03.05.2006	Defer Date:
	Decision : The Committee considered this case for fixation of I/O norms for the export product Cephalixin monohydrate under para 4.7 of HBP as per agenda. The Committee in light of the comments of the representative of PI Division in the meeting decided to fix I/O Norms as per Public Notice No.2 dt. 19.4.2007 for the export product for the purpose of para 4.7 of HBP only. RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.			

29	Case No.:28/12/82-ALC1/2006	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:2/82-ALC4/2007 16.05.2007	Status:Case Approved
	HQ File :01/82/050/00227/AM07/	RLA File :22/24/040/00033/AM07/	Lic.No/Date:2210005537 15.05.2006	Defer Date:

Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The Committee in light of the report of the Deptt. of C&PC forwarded vide their U.O.No.35011/165/2006/PI-III(Part-IV) dated 9.3.2007 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP only as under or as applied by the firm which ever is lower.

Export product

Cloxacillin Sodium from Pen G route----1kg

Import items

1. Penicillin G Potassium first crystal-----1.43 BOU

2. Penicillin G Amidase (Enzyme)-----0.732gm

3. Methylene chloride----0.407kg

4. Acetone-----0.1254kg

5. 3-(2-Chlorophenyl)-5-Methyl Isoxazole Carbonyl Chloride (CMIC Chloride)-----0.62kg

OR

5.a) O-chloro Benzaldehyde-----0.5034kg

b) Hydroxy Amine Sulphate-----0.3192kg

c) Methyl Acetoacetate-----0.410kg

d) Chloroform-----0.270kg

e) Methylene chloride-----0.0542kg

6. Methylene Chloride/Ethyl Acetate-----0.620kg

7. 2-Ethyl Hexanoic acid-----0.150kg

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

30	Case No.:29/12/82-ALC1/2006	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:2/82-ALC4/2007 16.05.2007	Status:Case Approved
	HQ File :01/82/050/00235/AM07/	RLA File :22/24/040/00038/AM07/	Lic.No/Date:2210005544 17.05.2006	Defer Date:

Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The Committee in light of the report of the Deptt. of C&PC forwarded vide their U.O.No.35011/165/2006/PI-III(Part-IV) dated 9.3.2007 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP only as under or as applied by the firm which ever is lower.

Export product

Cloxacillin Sodium from Pen G route----1kg (in place of existing SION A-152)

Import items

1. Penicillin G Potassium first crystal-----1.43 BOU

2. Penicillin G Amidase (Enzyme)-----0.732gm

3. Methylene chloride----0.407kg

4. Acetone-----0.1254kg

5. 3-(2-Chlorophenyl)-5-Methyl Isoxazole Carbonyl Chloride (CMIC Chloride)-----0.62kg

OR

5.a) O-chloro Benzaldehyde-----0.5034kg

b) Hydroxy Amine Sulphate-----0.3192kg

c) Methyl Acetoacetate-----0.410kg

d) Chloroform-----0.270kg

e) Methylene chloride-----0.0542kg

6. Methylene Chloride/Ethyl Acetate-----0.620kg

7. 2-Ethyl Hexanoic acid-----0.150kg

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

31	Case No.:17/13/82-ALC1/2006	Party Name:BHALLA CHEMICAL WORKS PVT LTD	Meet No/Date:2/82-ALC4/2007 16.05.2007	Status:Transferred to Different Section
	HQ File :01/82/050/00309/AM07/	RLA File :05/24/040/00147/AM07/	Lic.No/Date:0510183194 23.05.2006	Defer Date:
	Decision : The Committee decided to transfer this case to DES-IV.			

32	Case No.:35/14/82-ALC1/2006	Party Name:ELIXIR CHEMICALS PVT.LTD.	Meet No/Date:2/82-ALC4/2007 16.05.2007	Status:Deffered and Re-indexed
	HQ File :01/82/050/00328/AM07/	RLA File :03/94/040/01264/AM06/	Lic.No/Date:0310382878 02.06.2006	Defer Date:23.05.2007
	Decision : This case has already been deferred and relisted on 23.5.2007.			

33	Case No.:30/13/80-ALC2/2006	Party Name:HI-TECH ARAI LIMITED	Meet No/Date:2/82-ALC4/2007 16.05.2007	Status:Transferred to Different Section
	HQ File :01/80/050/00240/AM07/	RLA File :35/81/040/00006/AM07/	Lic.No/Date:3510018772 06.06.2006	Defer Date:

Decision :The Committee decided to transfer this case to DES-IV Section .

34	Case No.:23/21/82-ALC1/2006	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:2/82-ALC4/2007 16.05.2007	Status:Case Approved
	HQ File :01/82/050/00387/AM07/	RLA File :22/24/040/00061/AM07/	Lic.No/Date:2210005625 13.06.2006	Defer Date:
	Decision :The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The Committee in light of the report of the Deptt. of C&PC forwarded vide their U.O.No.35011/165/2006/PI-III(Part-IV) dated 9.3.2007 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP only as under or as applied by the firm which ever is lower. Export product Cloxacillin Sodium from Pen G route----1kg Import items 1. Penicillin G Potassium first crystal-----1.43 BOU 2. Penicillin G Amidase (Enzyme)-----0.732gm 3. Methylene chloride----0.407kg 4. Acetone-----0.1254kg 5. 3-(2-Chlorophenyl)-5-Methyl Isoxazole Carbonyl Chloride (CMIC Chloride)-----0.62kg OR 5.a) O-chloro Benzaldehyde-----0.5034kg b) Hydroxy Amine Sulphate-----0.3192kg c) Methyl Acetoacetate-----0.410kg d) Chloroform-----0.270kg e) Methylene chloride-----0.0542kg 6. Methylene Chloride/Ethyl Acetate-----0.620kg 7. 2-Ethyl Hexanoic acid-----0.150kg RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.			

35	Case No.:14/23/82-ALC1/2006	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:2/82-ALC4/2007 16.05.2007	Status:Case Approved
	HQ File :01/82/050/00402/AM07/	RLA File :22/24/040/00074/AM07/	Lic.No/Date:2210005648 16.06.2006	Defer Date:

Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The Committee in light of the report of the Deptt. of C&PC forwarded vide their U.O.No.35011/165/2006/PI-III(Part-IV) dated 9.3.2007 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP only as under or as applied by the firm which ever is lower.

Export product

Cloxacillin Sodium from Pen G route----1kg

Import items

1. Penicillin G Potassium first crystal-----1.43 BOU

2. Penicillin G Amidase (Enzyme)-----0.732gm

3. Methylene chloride----0.407kg

4. Acetone-----0.1254kg

5. 3-(2-Chlorophenyl)-5-Methyl Isoxazole Carbonyl Chloride (CMIC Chloride)-----0.62kg

OR

5.a) O-chloro Benzaldehyde-----0.5034kg

b) Hydroxy Amine Sulphate-----0.3192kg

c) Methyl Acetoacetate-----0.410kg

d) Chloroform-----0.270kg

e) Methylene chloride-----0.0542kg

6. Methylene Chloride/Ethyl Acetate-----0.620kg

7. 2-Ethyl Hexanoic acid-----0.150kg

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

36	Case No.:16/21/82-ALC1/2006	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:2/82-ALC4/2007 16.05.2007	Status:Case Approved
	HQ File :01/82/050/00407/AM07/	RLA File :22/24/040/00078/AM07/	Lic.No/Date:2210005658 16.06.2006	Defer Date:

Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The Committee in light of the report of the Deptt. of C&PC forwarded vide their U.O.No.35011/165/2006/PI-III(Part-IV) dated 9.3.2007 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP only as under or as applied by the firm which ever is lower.

Export product

Cloxacillin Sodium from Pen G route----1kg

Import items

1. Penicillin G Potassium first crystal-----1.43 BOU

2. Penicillin G Amidase (Enzyme)-----0.732gm

3. Methylene chloride----0.407kg

4. Acetone-----0.1254kg

5. 3-(2-Chlorophenyl)-5-Methyl Isoxazole Carbonyl Chloride (CMIC Chloride)-----0.62kg

OR

5.a) O-chloro Benzaldehyde-----0.5034kg

b) Hydroxy Amine Sulphate-----0.3192kg

c) Methyl Acetoacetate-----0.410kg

d) Chloroform-----0.270kg

e) Methylene chloride-----0.0542kg

6. Methylene Chloride/Ethyl Acetate-----0.620kg

7. 2-Ethyl Hexanoic acid-----0.150kg

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

37	Case No.:14/21/87-ALC1/2006	Party Name:ALKALOIDS CORP	Meet No/Date:2/82-ALC4/2007 16.05.2007	Status:Case Approved
	HQ File :01/87/050/00292/AM07/	RLA File :02/24/040/00081/AM07/	Lic.No/Date:0210090498 21.06.2006	Defer Date:
	Decision : This case has already been deferred and relisted on 23.5.2007.			

38	Case No.:19/23/82-ALC1/2006	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:2/82-ALC4/2007 16.05.2007	Status:Case Approved
	HQ File :01/82/050/00418/AM07/	RLA File :22/24/040/00077/AM07/	Lic.No/Date:2210005666 21.06.2006	Defer Date:

Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The Committee in light of the report of the Deptt. of C&PC forwarded vide their U.O.No.35011/165/2006/PI-III(Part-IV) dated 9.3.2007 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP only as under or as applied by the firm which ever is lower.

Export product

Cloxacillin Sodium from Pen G route----1kg

Import items

1. Penicillin G Potassium first crystal-----1.43 BOU

2. Penicillin G Amidase (Enzyme)-----0.732gm

3. Methylene chloride----0.407kg

4. Acetone-----0.1254kg

5. 3-(2-Chlorophenyl)-5-Methyl Isoxazole Carbonyl Chloride (CMIC Chloride)-----0.62kg

OR

5.a) O-chloro Benzaldehyde-----0.5034kg

b) Hydroxy Amine Sulphate-----0.3192kg

c) Methyl Acetoacetate-----0.410kg

d) Chloroform-----0.270kg

e) Methylene chloride-----0.0542kg

6. Methylene Chloride/Ethyl Acetate-----0.620kg

7. 2-Ethyl Hexanoic acid-----0.150kg

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

39	Case No.:21/23/82-ALC1/2006	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:2/82-ALC4/2007 16.05.2007	Status:Case Approved
	HQ File :01/82/050/00453/AM07/	RLA File :22/24/040/00100/AM07/	Lic.No/Date:2210005690 27.06.2006	Defer Date:

Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The Committee in light of the report of the Deptt. of C&PC forwarded vide their U.O.No.35011/165/2006/PI-III(Part-IV) dated 9.3.2007 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP only as under or as applied by the firm which ever is lower.

Export product

Cloxacillin Sodium from Pen G route----1kg

Import items

1. Penicillin G Potassium first crystal-----1.43 BOU

2. Penicillin G Amidase (Enzyme)-----0.732gm

3. Methylene chloride----0.407kg

4. Acetone-----0.1254kg

5. 3-(2-Chlorophenyl)-5-Methyl Isoxazole Carbonyl Chloride (CMIC Chloride)-----0.62kg

OR

5.a) O-chloro Benzaldehyde-----0.5034kg

b) Hydroxy Amine Sulphate-----0.3192kg

c) Methyl Acetoacetate-----0.410kg

d) Chloroform-----0.270kg

e) Methylene chloride-----0.0542kg

6. Methylene Chloride/Ethyl Acetate-----0.620kg

7. 2-Ethyl Hexanoic acid-----0.150kg

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

40	Case No.:25/23/82-ALC1/2006	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:2/82-ALC4/2007 16.05.2007	Status:Case Approved
	HQ File :01/82/050/00461/AM07/	RLA File :22/24/040/00099/AM07/	Lic.No/Date:2210005699 28.06.2006	Defer Date:

Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The Committee in light of the report of the Deptt. of C&PC forwarded vide their U.O.No.35011/165/2006/PI-III(Part-IV) dated 9.3.2007 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP only as under or as applied by the firm which ever is lower.

Export product

Cloxacillin Sodium from Pen G route----1kg

Import items

1. Penicillin G Potassium first crystal-----1.43 BOU

2. Penicillin G Amidase (Enzyme)-----0.732gm

3. Methylene chloride----0.407kg

4. Acetone-----0.1254kg

5. 3-(2-Chlorophenyl)-5-Methyl Isoxazole Carbonyl Chloride (CMIC Chloride)-----0.62kg

OR

5.a) O-chloro Benzaldehyde-----0.5034kg

b) Hydroxy Amine Sulphate-----0.3192kg

c) Methyl Acetoacetate-----0.410kg

d) Chloroform-----0.270kg

e) Methylene chloride-----0.0542kg

6. Methylene Chloride/Ethyl Acetate-----0.620kg

7. 2-Ethyl Hexanoic acid-----0.150kg

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

41	Case No.:26/23/82-ALC1/2006	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:2/82-ALC4/2007 16.05.2007	Status:Case Approved
	HQ File :01/82/050/00462/AM07/	RLA File :22/24/040/00104/AM07/	Lic.No/Date:2210005700 28.06.2006	Defer Date:

Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The Committee in light of the report of the Deptt. of C&PC forwarded vide their U.O.No.35011/165/2006/PI-III(Part-IV) dated 9.3.2007 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP only as under or as applied by the firm which ever is lower.

Export product

Cloxacillin Sodium from Pen G route----1kg

Import items

1. Penicillin G Potassium first crystal-----1.43 BOU

2. Penicillin G Amidase (Enzyme)-----0.732gm

3. Methylene chloride----0.407kg

4. Acetone-----0.1254kg

5. 3-(2-Chlorophenyl)-5-Methyl Isoxazole Carbonyl Chloride (CMIC Chloride)-----0.62kg

OR

5.a) O-chloro Benzaldehyde-----0.5034kg

b) Hydroxy Amine Sulphate-----0.3192kg

c) Methyl Acetoacetate-----0.410kg

d) Chloroform-----0.270kg

e) Methylene chloride-----0.0542kg

6. Methylene Chloride/Ethyl Acetate-----0.620kg

7. 2-Ethyl Hexanoic acid-----0.150kg

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

42	Case No.:15/20/87-ALC1/2006	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:2/82-ALC4/2007 16.05.2007	Status:Case Approved
	HQ File :01/87/050/00319/AM07/	RLA File :09/24/040/00116/AM07/	Lic.No/Date:0910026717 30.06.2006	Defer Date:

Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The Committee in light of the report of the Deptt. of C&PC forwarded vide their U.O.No.35011/165/2006/PI-III(Part-IV) dated 9.3.2007 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP only as under or as applied by the firm which ever is lower.

Export product

Cloxacillin Sodium from Pen G route----1kg

Import items

1. Penicillin G Potassium first crystal-----1.43 BOU

2. Penicillin G Amidase (Enzyme)-----0.732gm

3. Methylene chloride----0.407kg

4. Acetone-----0.1254kg

5. 3-(2-Chlorophenyl)-5-Methyl Isoxazole Carbonyl Chloride (CMIC Chloride)-----0.62kg

OR

5.a) O-chloro Benzaldehyde-----0.5034kg

b) Hydroxy Amine Sulphate-----0.3192kg

c) Methyl Acetoacetate-----0.410kg

d) Chloroform-----0.270kg

e) Methylene chloride-----0.0542kg

6. Methylene Chloride/Ethyl Acetate-----0.620kg

7. 2-Ethyl Hexanoic acid-----0.150kg

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

43	Case No.:29/21/82-ALC1/2006	Party Name:LEPRO HERBALS PVT. LTD.	Meet No/Date:2/82-ALC4/2007 16.05.2007	Status:Deffered and Re-indexed
	HQ File :01/82/050/00518/AM07/	RLA File :05/24/040/00278/AM07/	Lic.No/Date:0510185827 05.07.2006	Defer Date:23.05.2007
	Decision : This case has already been deferred and relisted on 23.5.2007.			

44	Case No.:18/20/87-ALC1/2006	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:2/82-ALC4/2007 16.05.2007	Status:Case Approved
	HQ File :01/87/050/00345/AM07/	RLA File :09/24/040/00042/AM07/	Lic.No/Date:0910026769 06.07.2006	Defer Date:

Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The Committee in light of the report of the Deptt. of C&PC forwarded vide their U.O.No.35011/165/2006/PI-III(Part-IV) dated 9.3.2007 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP only as under or as applied by the firm which ever is lower.

Export product

Cloxacillin Sodium from 6 APA Stage----1kg

Import items

1. 6-APA-----0.490kg

2. Acetone-----0.0034kg

3. 3-(2-Chlorophenyl)-5-Methyl Isoxazole Carbonyl Chloride (CKIC Chloride)-----0.62kg

OR

3.a) O-chloro Benzaldehyde-----0.5034kg

3.b) Hydroxyl Amine Sulphate-----0.3192kg

3.c) Methyl Acetoacetate-----0.410kg

3.d) Chloroform-----0.270kg

3.e) Methylene chloride-----0.0542kg

4. Methylene chloride/Ethyl Acetate-----0.620kg

5. 2-Ethyl Hexanoic Acid----0.150kg

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

45	Case No.:27/25/82-ALC1/2006	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:2/82-ALC4/2007 16.05.2007	Status:Case Approved
	HQ File :01/82/050/00527/AM07/	RLA File :22/24/040/00117/AM07/	Lic.No/Date:2210005749 10.07.2006	Defer Date:
	Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The Committee in light of the written comments of the Deptt. of C&PC forwarded vide their U.O.No.35011/165/2006-PI-III dated 9.3.2007 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP only as under or as applied by the firm which ever is lower. Export product 6-Amino Penicillanic acid (6APA)-----1kg Import items 1. Pencillin G Potassium 1st Crystal-----2.92BOU/kg 2. Penicillin g Amidase Enzyme-----0.096gm/kg 3. Boric Acid-----0.055kg/kg 4. Methanol-----0.04kg/kg 5. Butyl acetate-----0.214kg/kg 6. P.T. Resin-----0.004 Ltrs. RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.			

46	Case No.:29/25/82-ALC1/2006	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:2/82-ALC4/2007 16.05.2007	Status:Case Approved
	HQ File :01/82/050/00539/AM07/	RLA File :22/24/040/00118/AM07/	Lic.No/Date:2210005758 12.07.2006	Defer Date:
	Decision :The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The Committee in light of the written comments of the Deptt. of C&PC forwarded vide their U.O.No.35011/165/2006-PI-III dated 9.3.2007 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP only as under or as applied by the firm which ever is lower. Export product 6-Amino Penicillianic acid (6APA)-----1kg Import items 1. Pencillin G Potassium 1st Crystal-----2.92BOU/kg 2. Penicillin g Amidase Enzyme-----0.096gm/kg 3. Boric Acid-----0.055kg/kg 4. Methanol-----0.04kg/kg 5. Butyl acetate-----0.214kg/kg 6. P.T. Resin-----0.004 Ltrs. RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.			

47	Case No.:74/25/82-ALC1/2006	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:2/82-ALC4/2007 16.05.2007	Status:Case Approved
	HQ File :01/82/050/00571/AM07/	RLA File :22/24/040/00133/AM07/	Lic.No/Date:2210005796 18.07.2006	Defer Date:

Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The Committee in light of the report of the Deptt. of C&PC forwarded vide their U.O.No.35011/165/2006/PI-III(Part-IV) dated 9.3.2007 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP only as under or as applied by the firm which ever is lower.

Export product

Cloxacillin Sodium from Pen G route----1kg

Import items

1. Penicillin G Potassium first crystal-----1.43 BOU

2. Penicillin G Amidase (Enzyme)-----0.732gm

3. Methylene chloride----0.407kg

4. Acetone-----0.1254kg

5. 3-(2-Chlorophenyl)-5-Methyl Isoxazole Carbonyl Chloride (CMIC Chloride)-----0.62kg

OR

5.a) O-chloro Benzaldehyde-----0.5034kg

b) Hydroxy Amine Sulphate-----0.3192kg

c) Methyl Acetoacetate-----0.410kg

d) Chloroform-----0.270kg

e) Methylene chloride-----0.0542kg

6. Methylene Chloride/Ethyl Acetate-----0.620kg

7. 2-Ethyl Hexanoic acid-----0.150kg

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

48	Case No.:33/25/82-ALC1/2006	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:2/82-ALC4/2007 16.05.2007	Status:Case Approved
	HQ File :01/82/050/00587/AM07/	RLA File :22/24/040/00132/AM07/	Lic.No/Date:2210005802 21.07.2006	Defer Date:

Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The Committee in light of the report of the Deptt. of C&PC forwarded vide their U.O.No.35011/165/2006/PI-III(Part-IV) dated 9.3.2007 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP only as under or as applied by the firm which ever is lower.

Export product

Cloxacillin Sodium from Pen G route----1kg

Import items

1. Penicillin G Potassium first crystal-----1.43 BOU

2. Penicillin G Amidase (Enzyme)-----0.732gm

3. Methylene chloride----0.407kg

4. Acetone-----0.1254kg

5. 3-(2-Chlorophenyl)-5-Methyl Isoxazole Carbonyl Chloride (CMIC Chloride)-----0.62kg

OR

5.a) O-chloro Benzaldehyde-----0.5034kg

b) Hydroxy Amine Sulphate-----0.3192kg

c) Methyl Acetoacetate-----0.410kg

d) Chloroform-----0.270kg

e) Methylene chloride-----0.0542kg

6. Methylene Chloride/Ethyl Acetate-----0.620kg

7. 2-Ethyl Hexanoic acid-----0.150kg

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

49	Case No.:34/25/82-ALC1/2006	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:2/82-ALC4/2007 16.05.2007	Status:Case Approved
	HQ File :01/82/050/00597/AM07/	RLA File :22/24/040/00140/AM07/	Lic.No/Date:2210005811 24.07.2006	Defer Date:

Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The Committee in light of the report of the Deptt. of C&PC forwarded vide their U.O.No.35011/165/2006/PI-III(Part-IV) dated 9.3.2007 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP only as under or as applied by the firm which ever is lower.

Export product

Cloxacillin Sodium from Pen G route----1kg

Import items

1. Penicillin G Potassium first crystal-----1.43 BOU

2. Penicillin G Amidase (Enzyme)-----0.732gm

3. Methylene chloride----0.407kg

4. Acetone-----0.1254kg

5. 3-(2-Chlorophenyl)-5-Methyl Isoxazole Carbonyl Chloride (CMIC Chloride)-----0.62kg

OR

5.a) O-chloro Benzaldehyde-----0.5034kg

b) Hydroxy Amine Sulphate-----0.3192kg

c) Methyl Acetoacetate-----0.410kg

d) Chloroform-----0.270kg

e) Methylene chloride-----0.0542kg

6. Methylene Chloride/Ethyl Acetate-----0.620kg

7. 2-Ethyl Hexanoic acid-----0.150kg

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

50	Case No.:36/25/82-ALC1/2006	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:2/82-ALC4/2007 16.05.2007	Status:Case Approved
	HQ File :01/82/050/00599/AM07/	RLA File :22/24/040/00139/AM07/	Lic.No/Date:2210005813 24.07.2006	Defer Date:

Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The Committee in light of the report of the Deptt. of C&PC forwarded vide their U.O.No.35011/165/2006/PI-III(Part-IV) dated 9.3.2007 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP only as under or as applied by the firm which ever is lower.

Export product

Cloxacillin Sodium from Pen G route----1kg

Import items

1. Penicillin G Potassium first crystal-----1.43 BOU

2. Penicillin G Amidase (Enzyme)-----0.732gm

3. Methylene chloride----0.407kg

4. Acetone-----0.1254kg

5. 3-(2-Chlorophenyl)-5-Methyl Isoxazole Carbonyl Chloride (CMIC Chloride)-----0.62kg

OR

5.a) O-chloro Benzaldehyde-----0.5034kg

b) Hydroxy Amine Sulphate-----0.3192kg

c) Methyl Acetoacetate-----0.410kg

d) Chloroform-----0.270kg

e) Methylene chloride-----0.0542kg

6. Methylene Chloride/Ethyl Acetate-----0.620kg

7. 2-Ethyl Hexanoic acid-----0.150kg

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

51	Case No.:3/22/82-ALC1/2006	Party Name:JUBILANT ORGANOSYS LTD (FORMERLY VAM ORGANIC CHEM	Meet No/Date:2/82-ALC4/2007 16.05.2007	Status:Case Approved
	HQ File :01/82/050/00644/AM07/	RLA File :05/24/040/00364/AM07/	Lic.No/Date:0510187531 26.07.2006	Defer Date:
	Decision : The Committee considered this case for fixation of I/O norms for the export product Oxazolidinone under para 4.7 of HBP as per agenda. The representative of PI Division stated that the following information may be called for from the firm: 1. Step wise complete and balanced chemical reactions showing molecular weight and molar requirement of each input alongwith percentage yield on molar basis. 2. Material balance for the entire process. 3. Requirement in recovery of solvents at each step of manufacturing process. 4. End use of the export product alongwith technical literature. 5. Copy of published technical literature in support of the yield envisaged in each step of manufacturing process. The Committee accordingly deferred the case for 4 weeks.			

52	Case No.:33/32/82-ALC1/2006	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:2/82-ALC4/2007 16.05.2007	Status:Case Approved
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HQ File :01/82/050/00637/AM07/	RLA File :22/24/040/00154/AM07/	Lic.No/Date:2210005823 28.07.2006	Defer Date:
Decision : The Committee considered this case for fixation of I/O norms for the export product Ampicilline Trihydrate Pen G Route under para 4.7 of HBP as per agenda.The Committee in light of the comments of the representative of PI Division in the meeting decided to fix I/O Norms as per Public Notice No.2 dt. 19.4.2007 for the export product for the purpose of para 4.7 of HBP only. RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.			

53	Case No.:73/32/82-ALC1/2006	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:2/82-ALC4/2007 16.05.2007	Status:Case Approved
	HQ File :01/82/050/00638/AM07/	RLA File :22/24/040/00155/AM07/	Lic.No/Date:2210005824 28.07.2006	Defer Date:
	Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The Committee in light of the report of the Deptt. of C&PC forwarded vide their U.O.No.35011/165/2006/PI-III(Part-IV) dated 9.3.2007 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP only as under or as applied by the firm which ever is lower. Export product Cloxacillin Sodium from Pen G route----1kg Import items 1. Penicillin G Potassium first crystal-----1.43 BOU 2. Penicillin G Amidase (Enzyme)-----0.732gm 3. Methylene chloride----0.407kg 4. Acetone-----0.1254kg 5. 3-(2-Chlorophenyl)-5-Methyl Isoxazole Carbonyl Chloride (CMIC Chloride)-----0.62kg OR 5.a) O-chloro Benzaldehyde-----0.5034kg b) Hydroxy Amine Sulphate-----0.3192kg c) Methyl Acetoacetate-----0.410kg d) Chloroform-----0.270kg e) Methylene chloride-----0.0542kg 6. Methylene Chloride/Ethyl Acetate-----0.620kg 7. 2-Ethyl Hexanoic acid-----0.150kg RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.			

54	Case No.:43/25/82-ALC1/2006	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:2/82-ALC4/2007 16.05.2007	Status:Case Approved
	HQ File :01/82/050/00647/AM07/	RLA File :22/24/040/00156/AM07/	Lic.No/Date:2210005833 31.07.2006	Defer Date:

Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The Committee in light of the report of the Deptt. of C&PC forwarded vide their U.O.No.35011/165/2006/PI-III(Part-IV) dated 9.3.2007 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP only as under or as applied by the firm which ever is lower.

Export product

Cloxacillin Sodium from Pen G route----1kg

Import items

1. Penicillin G Potassium first crystal-----1.43 BOU

2. Penicillin G Amidase (Enzyme)-----0.732gm

3. Methylene chloride----0.407kg

4. Acetone-----0.1254kg

5. 3-(2-Chlorophenyl)-5-Methyl Isoxazole Carbonyl Chloride (CMIC Chloride)-----0.62kg

OR

5.a) O-chloro Benzaldehyde-----0.5034kg

b) Hydroxy Amine Sulphate-----0.3192kg

c) Methyl Acetoacetate-----0.410kg

d) Chloroform-----0.270kg

e) Methylene chloride-----0.0542kg

6. Methylene Chloride/Ethyl Acetate-----0.620kg

7. 2-Ethyl Hexanoic acid-----0.150kg

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

55	Case No.:5/25/87-ALC1/2006	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:2/82-ALC4/2007 16.05.2007	Status:Case Approved
	HQ File :01/87/050/00417/AM07/	RLA File :09/24/040/00137/AM07/	Lic.No/Date:0910027106 02.08.2006	Defer Date:
	Decision : The Committee considered this case for fixation of I/O norms for the export product Cephalixin DC 82% Bulk Drug under para 4.7 of HBP as per agenda. The Committee decided to fix I/O Norms as per Public Notice No.2 dt. 19.4.2007 for the export product for the purpose of para 4.7 of HBP only. RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.			

56	Case No.:9/25/87-ALC1/2006	Party Name:ARCH PHARMALABS LTD	Meet No/Date:2/82-ALC4/2007 16.05.2007	Status:Case Approved
	HQ File :01/87/050/00433/AM07/	RLA File :03/94/040/00485/AM07/	Lic.No/Date:0310393162 04.08.2006	Defer Date:

Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The Committee in light of the written comments of the Deptt. of C&PC forwarded vide their U.O.No.35011/192/2006-PI-III dated 24.4.2007 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP only as under or as applied by the firm which ever is lower.

Export product
DICMIC Chloride-----1kg

Import items
1. DICMIC acid-----0.98kg
2. Phosphorus Pentachloride-----0.77kg
3. Methylene chloride/toluene-----0.70kg

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

57	Case No.:34/32/82-ALC1/2006	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:2/82-ALC4/2007 16.05.2007	Status:Case Approved
	HQ File :01/82/050/00684/AM07/	RLA File :22/24/040/00159/AM07/	Lic.No/Date:2210005855 07.08.2006	Defer Date:
	Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The Committee in light of the written comments of the Deptt. of C&PC forwarded vide their U.O.No.35011/165/2006-PI-III dated 9.3.2007 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP only as under or as applied by the firm which ever is lower. Export product 6-Amino Penicillanic acid (6APA)-----1kg Import items 1. Pencillin G Potassium 1st Crystal-----2.92BOU/kg 2. Penicillin g Amidase Enzyme-----0.096gm/kg 3. Boric Acid-----0.055kg/kg 4. Methanol-----0.04kg 5. Butyl acetate-----0.214kg 6. P.T. Resin-----0.004 Ltrs. RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.			

58	Case No.:55/32/82-ALC1/2006	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:2/82-ALC4/2007 16.05.2007	Status:Case Approved
	HQ File :01/82/050/00685/AM07/	RLA File :22/24/040/00160/AM07/	Lic.No/Date:2210005856 07.08.2006	Defer Date:

Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The Committee in light of the written comments of the Deptt. of C&PC forwarded vide their U.O.No.35011/165/2006-PI-III dated 9.3.2007 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP only as under or as applied by the firm which ever is lower.

Export product

6-Amino Penicillanic acid (6APA)-----1kg

Import items

1. Pencillin G Potassium 1st Crystal-----2.92BOU/kg

2. Penicillin g Amidase Enzyme-----0.096gm/kg

3. Boric Acid-----0.055kg/kg

4. Methanol-----0.04kg/kg

5. Butyl acetate-----0.214kg/kg

6. P.T. Resin-----0.004 Ltrs.

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

59	Case No.:75/32/82-ALC1/2006	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:2/82-ALC4/2007 16.05.2007	Status:Case Approved
	HQ File :01/82/050/00683/AM07/	RLA File :22/24/040/00161/AM07/	Lic.No/Date:2210005854 07.08.2006	Defer Date:
	Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The Committee in light of the written comments of the Deptt. of C&PC forwarded vide their U.O.No.35011/165/2006-PI-III dated 9.3.2007 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP only as under or as applied by the firm which ever is lower. Export product 6-Amino Penicillanic acid (6APA)-----1kg Import items 1. Pencillin G Potassium 1st Crystal-----2.92BOU/kg 2. Penicillin g Amidase Enzyme-----0.096gm/kg 3. Boric Acid-----0.055kg/kg 4. Methanol-----0.04kg/kg 5. Butyl acetate-----0.214kg/kg 6. P.T. Resin-----0.004 Ltrs. RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.			

60	Case No.:56/32/82-ALC1/2006	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:2/82-ALC4/2007 16.05.2007	Status:Case Approved
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HQ File :01/82/050/00710/AM07/	RLA File :22/24/040/00169/AM07/	Lic.No/Date:2210005864 09.08.2006	Defer Date:
Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The Committee in light of the report of the Deptt. of C&PC forwarded vide their U.O.No.35011/165/2006/PI-III(Part-IV) dated 9.3.2007 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP only as under or as applied by the firm which ever is lower. Export product Cloxacillin Sodium from Pen G route----1kg Import items 1. Penicillin G Potassium first crystal-----1.43 BOU 2. Penicillin G Amidase (Enzyme)-----0.732gm 3. Methylene chloride----0.407kg 4. Acetone-----0.1254kg 5. 3-(2-Chlorophenyl)-5-Methyl Isoxazole Carbonyl Chloride (CMIC Chloride)-----0.62kg OR a) O-chloro Benzaldehyde-----0.5034kg b) Hydroxy Amine Sulphate-----0.3192kg c) Methyl Acetoacetate-----0.410kg d) Chloroform-----0.270kg e) Methylene chloride-----0.0542kg 6. Methylene Chloride/Ethyl Acetate-----0.620kg 7. 2-Ethyl Hexanoic acid-----0.150kg RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.			

61	Case No.:60/32/82-ALC1/2006	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:2/82-ALC4/2007 16.05.2007	Status:Case Approved
	HQ File :01/82/050/00740/AM07/	RLA File :22/24/040/00178/AM07/	Lic.No/Date:2210005877 14.08.2006	Defer Date:

Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The Committee in light of the report of the Deptt. of C&PC forwarded vide their U.O.No.35011/165/2006/PI-III(Part-IV) dated 9.3.2007 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP only as under or as applied by the firm which ever is lower.

Export product

Cloxacillin Sodium from Pen G route----1kg

Import items

1. Penicillin G Potassium first crystal-----1.43 BOU

2. Penicillin G Amidase (Enzyme)-----0.732gm

3. Methylene chloride----0.407kg

4. Acetone-----0.1254kg

5. 3-(2-Chlorophenyl)-5-Methyl Isoxazole Carbonyl Chloride (CMIC Chloride)-----0.62kg

OR

5.a) O-chloro Benzaldehyde-----0.5034kg

b) Hydroxy Amine Sulphate-----0.3192kg

c) Methyl Acetoacetate-----0.410kg

d) Chloroform-----0.270kg

e) Methylene chloride-----0.0542kg

6. Methylene Chloride/Ethyl Acetate-----0.620kg

7. 2-Ethyl Hexanoic acid-----0.150kg

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

62	Case No.:39/32/82-ALC1/2006	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:2/82-ALC4/2007 16.05.2007	Status:Case Approved
	HQ File :01/82/050/00751/AM07/	RLA File :22/24/040/00181/AM07/	Lic.No/Date:2210005881 17.08.2006	Defer Date:

Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The Committee in light of the report of the Deptt. of C&PC forwarded vide their U.O.No.35011/165/2006/PI-III(Part-IV) dated 9.3.2007 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP only as under or as applied by the firm which ever is lower.

Export product

Cloxacillin Sodium from Pen G route----1kg

Import items

1. Penicillin G Potassium first crystal-----1.43 BOU

2. Penicillin G Amidase (Enzyme)-----0.732gm

3. Methylene chloride----0.407kg

4. Acetone-----0.1254kg

5. 3-(2-Chlorophenyl)-5-Methyl Isoxazole Carbonyl Chloride (CMIC Chloride)-----0.62kg

OR

5.a) O-chloro Benzaldehyde-----0.5034kg

b) Hydroxy Amine Sulphate-----0.3192kg

c) Methyl Acetoacetate-----0.410kg

d) Chloroform-----0.270kg

e) Methylene chloride-----0.0542kg

6. Methylene Chloride/Ethyl Acetate-----0.620kg

7. 2-Ethyl Hexanoic acid-----0.150kg

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

63	Case No.:58/25/82-ALC1/2006	Party Name:HERANBA INDUSTRIES LTD.	Meet No/Date:2/82-ALC4/2007 16.05.2007	Status:Transferred to Different Section
	HQ File :01/82/050/00783/AM07/	RLA File :03/94/040/00309/AM07/	Lic.No/Date:0310395634 22.08.2006	Defer Date:
	Decision : The Committee decided to transfer this case to DES-IV Section.			

64	Case No.:1/31/80-ALC2/2006	Party Name:JUBILANT ORGANOSYS LTD (FORMERLY VAM ORGANIC CHEM	Meet No/Date:2/82-ALC4/2007 16.05.2007	Status:Transferred to Different Section
	HQ File :01/80/050/00551/AM07/	RLA File :05/24/040/00424/AM07/	Lic.No/Date:0510189048 23.08.2006	Defer Date:
	Decision : The Committee decided to transfer this case to DES-IV.			

65	Case No.:1/37/87-ALC1/2006	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:2/82-ALC4/2007 16.05.2007	Status:Case Approved
	HQ File :01/87/050/00486/AM07/	RLA File :09/24/040/00133/AM07/	Lic.No/Date:0910027347 28.08.2006	Defer Date:

Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The Committee in light of the written comments of the Deptt. of C&PC forwarded vide their U.O.No.35011/22/2006-PI-III dated 27.2.2007 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP only as under or as applied by the firm which ever is lower.

Export product

Mirtazapine---1kg

Import items

1. 1-Methyl-3-Phenyl Piperazine----1.64kg
2. dimethyl formamide-----2.07kg
3. 2-chloro Nicotino Nitrile-----1.29kg
4. Methylene chloride-----4.66kg
5. Lithium aluminium hydride (Pellets)0.215kg
6. Tetra Hydrofuran-----5.66kg
7. di-isopropyl ether-----1.45kg
8. Carbon Enoanticromos (activated carbon)-----0.0710kg

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

66	Case No.:16/28/82-ALC1/2006	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:2/82-ALC4/2007 16.05.2007	Status:Case Approved
	HQ File :01/82/050/00808/AM07/	RLA File :22/24/040/00165/AM07/	Lic.No/Date:2210005920 28.08.2006	Defer Date:

Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The Committee in light of the report of the Deptt. of C&PC forwarded vide their U.O.No.35011/165/2006/PI-III(Part-IV) dated 9.3.2007 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP only as under or as applied by the firm which ever is lower.

Export product

Cloxacillin Sodium from Pen G route----1kg

Import items

1. Penicillin G Potassium first crystal-----1.43 BOU

2. Penicillin G Amidase (Enzyme)-----0.732gm

3. Methylene chloride----0.407kg

4. Acetone-----0.1254kg

5. 3-(2-Chlorophenyl)-5-Methyl Isoxazole Carbonyl Chloride (CMIC Chloride)-----0.62kg

OR

5.a) O-chloro Benzaldehyde-----0.5034kg

b) Hydroxy Amine Sulphate-----0.3192kg

c) Methyl Acetoacetate-----0.410kg

d) Chloroform-----0.270kg

e) Methylene chloride-----0.0542kg

6. Methylene Chloride/Ethyl Acetate-----0.620kg

7. 2-Ethyl Hexanoic acid-----0.150kg

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

67	Case No.:18/28/82-ALC1/2006	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:2/82-ALC4/2007 16.05.2007	Status:Case Approved
	HQ File :01/82/050/00810/AM07/	RLA File :22/24/040/00186/AM07/	Lic.No/Date:2210005922 28.08.2006	Defer Date:

Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The Committee in light of the report of the Deptt. of C&PC forwarded vide their U.O.No.35011/165/2006/PI-III(Part-IV) dated 9.3.2007 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP only as under or as applied by the firm which ever is lower.

Export product

Cloxacillin Sodium from Pen G route----1kg

Import items

1. Penicillin G Potassium first crystal-----1.43 BOU

2. Penicillin G Amidase (Enzyme)-----0.732gm

3. Methylene chloride----0.407kg

4. Acetone-----0.1254kg

5. 3-(2-Chlorophenyl)-5-Methyl Isoxazole Carbonyl Chloride (CMIC Chloride)-----0.62kg

OR

5.a) O-chloro Benzaldehyde-----0.5034kg

b) Hydroxy Amine Sulphate-----0.3192kg

c) Methyl Acetoacetate-----0.410kg

d) Chloroform-----0.270kg

e) Methylene chloride-----0.0542kg

6. Methylene Chloride/Ethyl Acetate-----0.620kg

7. 2-Ethyl Hexanoic acid-----0.150kg

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

68	Case No.:2/37/87-ALC1/2006	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:2/82-ALC4/2007 16.05.2007	Status:Case Approved
	HQ File :01/87/050/00487/AM07/	RLA File :09/24/040/00184/AM07/	Lic.No/Date:0910027352 28.08.2006	Defer Date:

Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The Committee in light of the written comments of the Deptt. of C&PC forwarded vide their U.O.No.35011/22/2007-PI-III dated 27.2.2007 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP only as under or as applied by the firm which ever is lower.

Export product

Lisinopril dihydrate-----1kg

Import items

1. Acetone-----2.20kg

2. Potassium carbonate-----0.789kg

3. Activated carbon-----0.060kg

4. Ethyl acetate-----0.60kg

5. Trifluoro acetic acid-----1.26kg

6. Ethyl-2-Oxo-4-phenyl Butyrate-----0.85kg

7. L-Lysine Monohydrochloride-----1.545kg

8. L-Proline-----0.927kg

9. Methanol-----6.00kg

10. Methylene chloride-----3.00kg

11. N-Butanol-----1.70kg

12. Tetra Hydro Furan-----4.50kg

13. Toluene-----1.50kg

14. Triphosgene-----1.30kg

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

69	Case No.:3/37/87-ALC1/2006	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:2/82-ALC4/2007 16.05.2007	Status:Case Approved
	HQ File :01/87/050/00488/AM07/	RLA File :09/24/040/00161/AM07/	Lic.No/Date:0910027353 28.08.2006	Defer Date:

Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The Committee in light of the written comments of the Deptt. of C&PC forwarded vide their U.O.No.35011/22/2007-PI-III dated 27.2.2007 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP only as under or as applied by the firm which ever is lower.

Export product

Gabapentin-----1kg

Import items

1. 1,1 Cyclohexane Diacetic acid-----2.65kg

2. Triethylamine-----1.32kg

3. Ethyl chloroformate-----1.58kg

4. Sodium azide-----1.03kg

5. Acetone-----1.00kg

6. Toluene-----1.00kg

7. Methanol-----0.72kg

8. Absolute alcohol----0.84kg

9. Activated carbon-----0.014kg

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

70	Case No.:23/27/82-ALC1/2006	Party Name:JUBILANT ORGANOSYS LTD (FORMERLY VAM ORGANIC CHEM	Meet No/Date:2/82-ALC4/2007 16.05.2007	Status:Case Deferred
	HQ File :01/82/050/00843/AM07/	RLA File :05/24/040/00455/AM07/	Lic.No/Date:0510189933 31.08.2006	Defer Date:20.06.2007
	Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The Committee decided to call for the following information from the firm as given by the representative of PI Division in the meeting: 1. Step wise complete and balanced chemical reactions showing molecular weight and molar requirement of each input alongwith percentage yield on molar basis. 2. Material balance for the entire process. 3. Requirement in recovery of solvents at each step of manufacturing process. 4. End use of the export product alongwith technical literature. 5. Copy of published technical literature in support of the yield envisaged in each step of manufacturing process. The Committee accordingly deferred the case for 4 weeks.			

71	Case No.:34/28/82-ALC1/2006	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:2/82-ALC4/2007 16.05.2007	Status:Deferred and Re-indexed
	HQ File :01/82/050/00849/AM07/	RLA File :22/24/040/00203/AM07/	Lic.No/Date:2210005950 04.09.2006	Defer Date:23.05.2007
	Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The representative of PI Division stated that the case is under examination. The Committee accordingly decided to defer this case for four weeks.			

72	Case No.: 42/28/82-ALC1/2006	Party Name:BRAWN LABORATORIES LTD	Meet No/Date:2/82-ALC4/2007 16.05.2007	Status: Case Approved
	HQ File :01/82/050/00880/AM07/	RLA File :05/24/040/00441/AM07/	Lic.No/Date:0510190392 07.09.2006	Defer Date:
	Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The Committee in light of the written comments of the Deptt. of C&PC forwarded vide their U.O.No.35011/162/2007-PI-III dated 19.5.2007 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP only as under or as applied by the firm which ever is lower. Export product Kanamycin acid sulphate Injection----- 1gm vial Import items 1. Kanamycin acid sulphate-----1.39gm/vial RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.			

73	Case No.: 46/28/82-ALC1/2006	Party Name:BELCO PHARMA	Meet No/Date:2/82-ALC4/2007 16.05.2007	Status: Deffered and Re-indexed
	HQ File :01/82/050/00920/AM07/	RLA File :05/24/040/00343/AM07/	Lic.No/Date:0510190748 13.09.2006	Defer Date:23.05.2007
	Decision : This case has already been deferred and relisted on 23.5.2007.			

74	Case No.: 13/29/82-ALC1/2006	Party Name:INNOVASSYNTH TECHNOLOGIES (INDIA) LTD.	Meet No/Date:2/82-ALC4/2007 16.05.2007	Status: Deffered and Re-indexed
	HQ File :01/82/050/00961/AM07/	RLA File :03/94/040/00603/AM07/	Lic.No/Date:0310400077 19.09.2006	Defer Date:23.05.2007
	Decision : This case has already been deferred and relisted on 23.5.2007			

75	Case No.: 17/29/82-ALC1/2006	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:2/82-ALC4/2007 16.05.2007	Status: Case Approved
	HQ File :01/82/050/00966/AM07/	RLA File :03/94/040/00662/AM07/	Lic.No/Date:0310400231 20.09.2006	Defer Date:

Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The Committee in light of the written comments of the Deptt. of C&PC forwarded vide their U.O.No.35011/264/2007-PI-III dated 18.4.2007 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP only as under or as applied by the firm which ever is lower.

Export product
 Aceclofenac BP-----1kg

Import items

1. Diclofenec sodium----1.11kg
2. Tertiary butyl chloro acetate----0.52kg
3. dimethyl formamide-----0.60kg
4. Toluene-----3.17kg

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

76	Case No.:2/29/82-ALC1/2006	Party Name:LUPIN LIMITED	Meet No/Date:2/82-ALC4/2007 16.05.2007	Status:Case Approved
	HQ File :01/82/050/00968/AM07/	RLA File :03/95/040/00676/AM07/	Lic.No/Date:0310400236 20.09.2006	Defer Date:
	Decision : The Committee considered this case for fixation of I/O norms for the export product 7 ADCA under para 4.7 of HBP as per agenda. The Committee in light of the comments of the representative of PI Division in the meeting decided to fix I/O Norms as per Public Notice No.2 dt. 19.4.2007 for the export product for the purpose of para 4.7 of HBP only. RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.			

77	Case No.:6/31/82-ALC1/2006	Party Name:LUPIN LIMITED	Meet No/Date:2/82-ALC4/2007 16.05.2007	Status:Case Approved
	HQ File :01/82/050/00969/AM07/	RLA File :03/95/040/00730/AM07/	Lic.No/Date:0310400240 20.09.2006	Defer Date:

Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The Committee in light of the written comments of the Deptt. of C&PC forwarded vide their U.O.No. 35011/267/2006/PI-III dated 24.4.2007 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP only as under or as applied by the firm which ever is lower.

Export product

Simvastatin----1kg

Import items

1. Toluene----8.89kg
2. Protease Peptone-----0.73kg
3. Isopropyl alcohol-----1.23kg
4. Methylene chloride-----3.00kg
5. Mono Propylene glycol----1.67kg
6. Acetonitrile-----1.00kg
7. Activated carbon-----0.035kg
8. Caustic soda flakes-----0.620kg
9. Celite-----not a raw material
10. Cyclohexane-----6.94kg
11. Dimethyl formamide-----1.32kg
12. Ethyl acetate-----3.81kg
13. Imidazole-----0.74kg
14. Methane sulphonic acid-----0.44kg
15. Methanol-----7.85kg
16. Methyl ethyl ketone-----0.93kg
17. Potassium Hydroxide-----1.38kg
18. Tertiary butyl dimethyl chloride-----0.81kg
19. Toluene-----8.09kg
20. Tri ethylamine-----2.71kg
21. 2,2 Dimethyl butyryl chloride-----1.68kg
- OR 2,2 Dimethyl butyric acid-----1.86kg

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

78	Case No.:14/33/87-ALC1/2006	Party Name:ALEMBIC LIMITED	Meet No/Date:2/82-ALC4/2007 16.05.2007	Status:Case Approved
	HQ File :01/87/050/00568/AM07/	RLA File :34/24/040/00154/AM07/	Lic.No/Date:3410016993 25.09.2006	Defer Date:

Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The Committee in light of the written comments of the Deptt. of C&PC forwarded vide their U.O.No.35011/23/2007-PI-III dated 18.4.2007 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP only as under or as applied by the firm which ever is lower.

Export product

AZA Erythromycin crude----1kg

Import items

1. Erythromycin base-----1.75kgA
2. Hydroxilamine hcl-----0.91kg
3. Methane sulfonyl chloride----2.72kg
4. Methanol-----0.72kg
5. Acetone-----6.45kg
6. Ethyl alcohol-----2.81kg
7. Platinum metal-----1.00gm

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

79	Case No.:15/33/87-ALC1/2006	Party Name:ALEMBIC LIMITED	Meet No/Date:2/82-ALC4/2007 16.05.2007	Status:Case Approved
	HQ File :01/87/050/00569/AM07/	RLA File :34/24/040/00155/AM07/	Lic.No/Date:3410016999 25.09.2006	Defer Date:
	Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The Committee in light of the written comments of the Deptt. of C&PC forwarded vide their U.O.No.35011/23/2007-PI-III dated 18.4.2007 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP only as under or as applied by the firm which ever is lower. Export product AZA Erythromycin crude----1kg Import items 1. Erythromycin base-----1.75kgA 2. Hydroxilamine hcl-----0.91kg 3. Methane sulfonyl chloride----2.72kg 4. Methanol-----0.72kg 5. Acetone-----6.45kg 6. Ethyl alcohol-----2.81kg 7. Platinum metal-----1.00gm RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.			

80	Case No.:28/29/82-ALC1/2006	Party Name:INNOVASSYNTH TECHNOLOGIES (INDIA) LTD.	Meet No/Date:2/82-ALC4/2007 16.05.2007	Status:Deffered and Re-indexed
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	HQ File :01/82/050/01009/AM07/	RLA File :03/94/040/00602/AM07/	Lic.No/Date:0310400932 25.09.2006	Defer Date:23.05.2007
	Decision : This case has already been deferred for 23.5.2007.			

81	Case No.:29/29/82-ALC1/2006	Party Name:INNOVASSYNTH TECHNOLOGIES (INDIA) LTD.	Meet No/Date:2/82-ALC4/2007 16.05.2007	Status:Deffered and Re-indexed
	HQ File :01/82/050/01010/AM07/	RLA File :03/94/040/00604/AM07/	Lic.No/Date:0310400933 25.09.2006	Defer Date:23.05.2007
	Decision :			

82	Case No.:30/29/82-ALC1/2006	Party Name:BAJAJ HEALTHCARE LIMITED	Meet No/Date:2/82-ALC4/2007 16.05.2007	Status:Case Rejected
	HQ File :01/82/050/01012/AM07/	RLA File :03/94/040/00539/AM07/	Lic.No/Date:0310401076 25.09.2006	Defer Date:
	Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The Committee noted that information had been called for from the firm but no reply has been received from him. In absence of complete information, it is not possible for the Committee to workout the I/O Norms. RLA concerned may take further necessary action including cancellation of advance licence under para 4.7 of HBP as per above decision of Norms Committee.			

83	Case No.:48/36/82-ALC1/2006	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:2/82-ALC4/2007 16.05.2007	Status:Case Approved
	HQ File :01/82/050/01026/AM07/	RLA File :22/24/040/00241/AM07/	Lic.No/Date:2210006038 25.09.2006	Defer Date:

Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The Committee in light of the report of the Deptt. of C&PC forwarded vide their U.O.No.35011/165/2006/PI-III(Part-IV) dated 9.3.2007 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP only as under or as applied by the firm which ever is lower.

Export product

Cloxacillin Sodium from Pen G route----1kg

Import items

1. Penicillin G Potassium first crystal-----1.43 BOU

2. Penicillin G Amidase (Enzyme)-----0.732gm

3. Methylene chloride----0.407kg

4. Acetone-----0.1254kg

5. 3-(2-Chlorophenyl)-5-Methyl Isoxazole Carbonyl Chloride (CMIC Chloride)-----0.62kg

OR

5.a) O-chloro Benzaldehyde-----0.5034kg

b) Hydroxy Amine Sulphate-----0.3192kg

c) Methyl Acetoacetate-----0.410kg

d) Chloroform-----0.270kg

e) Methylene chloride-----0.0542kg

6. Methylene Chloride/Ethyl Acetate-----0.620kg

7. 2-Ethyl Hexanoic acid-----0.150kg

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

84	Case No.:50/36/82-ALC1/2006	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:2/82-ALC4/2007 16.05.2007	Status:Case Approved
	HQ File :01/82/050/01028/AM07/	RLA File :22/24/040/00243/AM07/	Lic.No/Date:2210006041 25.09.2006	Defer Date:

Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The Committee in light of the report of the Deptt. of C&PC forwarded vide their U.O.No.35011/165/2006/PI-III(Part-IV) dated 9.3.2007 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP only as under or as applied by the firm which ever is lower.

Export product

Cloxacillin Sodium from Pen G route----1kg

Import items

1. Penicillin G Potassium first crystal-----1.43 BOU

2. Penicillin G Amidase (Enzyme)-----0.732gm

3. Methylene chloride----0.407kg

4. Acetone-----0.1254kg

5. 3-(2-Chlorophenyl)-5-Methyl Isoxazole Carbonyl Chloride (CMIC Chloride)-----0.62kg

OR

5.a) O-chloro Benzaldehyde-----0.5034kg

b) Hydroxy Amine Sulphate-----0.3192kg

c) Methyl Acetoacetate-----0.410kg

d) Chloroform-----0.270kg

e) Methylene chloride-----0.0542kg

6. Methylene Chloride/Ethyl Acetate-----0.620kg

7. 2-Ethyl Hexanoic acid-----0.150kg

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

85	Case No.:53/36/82-ALC1/2006	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:2/82-ALC4/2007 16.05.2007	Status:Case Approved
	HQ File :01/82/050/01034/AM07/	RLA File :22/24/040/00242/AM07/	Lic.No/Date:2210006045 26.09.2006	Defer Date:

Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The Committee in light of the report of the Deptt. of C&PC forwarded vide their U.O.No.35011/165/2006/PI-III(Part-IV) dated 9.3.2007 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP only as under or as applied by the firm which ever is lower.

Export product

Cloxacillin Sodium from Pen G route----1kg

Import items

1. Penicillin G Potassium first crystal-----1.43 BOU

2. Penicillin G Amidase (Enzyme)-----0.732gm

3. Methylene chloride----0.407kg

4. Acetone-----0.1254kg

5. 3-(2-Chlorophenyl)-5-Methyl Isoxazole Carbonyl Chloride (CMIC Chloride)-----0.62kg

OR

5.a) O-chloro Benzaldehyde-----0.5034kg

b) Hydroxy Amine Sulphate-----0.3192kg

c) Methyl Acetoacetate-----0.410kg

d) Chloroform-----0.270kg

e) Methylene chloride-----0.0542kg

6. Methylene Chloride/Ethyl Acetate-----0.620kg

7. 2-Ethyl Hexanoic acid-----0.150kg

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

86	Case No.:62/36/82-ALC1/2006	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:2/82-ALC4/2007 16.05.2007	Status:Case Approved
	HQ File :01/82/050/01062/AM07/	RLA File :22/24/040/00248/AM07/	Lic.No/Date:2210006073 28.09.2006	Defer Date:

Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The Committee in light of the report of the Deptt. of C&PC forwarded vide their U.O.No.35011/165/2006/PI-III(Part-IV) dated 9.3.2007 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP only as under or as applied by the firm which ever is lower.

Export product

Cloxacillin Sodium from Pen G route----1kg

Import items

1. Penicillin G Potassium first crystal-----1.43 BOU

2. Penicillin G Amidase (Enzyme)-----0.732gm

3. Methylene chloride----0.407kg

4. Acetone-----0.1254kg

5. 3-(2-Chlorophenyl)-5-Methyl Isoxazole Carbonyl Chloride (CMIC Chloride)-----0.62kg

OR

5.a) O-chloro Benzaldehyde-----0.5034kg

b) Hydroxy Amine Sulphate-----0.3192kg

c) Methyl Acetoacetate-----0.410kg

d) Chloroform-----0.270kg

e) Methylene chloride-----0.0542kg

6. Methylene Chloride/Ethyl Acetate-----0.620kg

7. 2-Ethyl Hexanoic acid-----0.150kg

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

87	Case No.:20/32/82-ALC1/2006	Party Name:INDO GERMAN ALKALOIDS	Meet No/Date:2/82-ALC4/2007 16.05.2007	Status:Case Approved
	HQ File :01/82/050/01079/AM07/	RLA File :03/94/040/00712/AM07/	Lic.No/Date:0310402163 03.10.2006	Defer Date:
	Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The Committee in light of the earlier decision taken by the Advance Licensing Committee in its meeting No.28/04 held on 15.10.2003 vide case NO.A-1228 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP only as under or as applied by the firm which ever is lower. Export product Podophyllum Resin-----1kg Import item Poduphyllum root (Podophyllum Resin 5 +_ 10%)-----19.71kg RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.			

88	Case No.:23/32/82-ALC1/2006	Party Name:EMMELLEN BIOTECH PHARMACEUTICALS LIMITED,	Meet No/Date:2/82-ALC4/2007 16.05.2007	Status:Case Deferred
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	HQ File :01/82/050/01100/AM07/	RLA File :03/94/040/00702/AM07/	Lic.No/Date:0310402829 06.10.2006	Defer Date:13.06.2007
	Decision : The Committee decide to send a copy of applciation to PI Division and deferred the case for 4 weeks.			

89	Case No.:24/32/82-ALC1/2006	Party Name:EMMELLEN BIOTECH PHARMACEUTICALS LIMITED,	Meet No/Date:2/82-ALC4/2007 16.05.2007	Status:Deffered and Re-indexed
	HQ File :01/82/050/01101/AM07/	RLA File :03/94/040/00703/AM07/	Lic.No/Date:0310402830 06.10.2006	Defer Date:23.05.2007
	Decision : This case already deferred for 23.5.2007. However a copy of application may be sent to PI Division.			

90	Case No.:29/32/82-ALC1/2006	Party Name:BAJAJ HEALTHCARE LIMITED	Meet No/Date:2/82-ALC4/2007 16.05.2007	Status:Case Approved
	HQ File :01/82/050/01133/AM07/	RLA File :03/94/040/00012/AM07/	Lic.No/Date:0310403504 11.10.2006	Defer Date:
	Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The Committee in light of the written comments of the Deptt. of C&PC forwarded vide their U.O.No. 35011/271/2006-PI-III dated 3.5.2007 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP only as under or as applied by the firm which ever is lower. Export product Choline Bitartarate USP coated-----1kg Import items 1. L-tartaric acid-----0.775kg 2. Choline base-----1.10kg 3. Methanol-----0.16kg 4. IPA-----0.020kg 5. Activated charcoal-----0.001kg 6. Silicon dioxide (Aerosil)-----0.001kg RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.			

91	Case No.:30/32/82-ALC1/2006	Party Name:BAJAJ HEALTHCARE LIMITED	Meet No/Date:2/82-ALC4/2007 16.05.2007	Status:Case Approved
	HQ File :01/82/050/01134/AM07/	RLA File :03/94/040/00076/AM07/	Lic.No/Date:0310403522 11.10.2006	Defer Date:

Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The Committee in light of the written comments of the Deptt. of C&PC forwarded vide their U.O.No. 35011/271/2006-PI-III dated 3.5.2007 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP only as under or as applied by the firm which ever is lower.

Export product
Choline Bitartarate USP coated-----1kg

Import items

1. L-tartaric acid-----0.775kg
2. Choline base-----1.10kg
3. Methanol-----0.16kg
4. IPA-----0.020kg
5. Activated charcoal-----0.001kg

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

92	Case No.: 36/31/82-ALC1/2006	Party Name:BAJAJ HEALTHCARE LIMITED	Meet No/Date:2/82-ALC4/2007 16.05.2007	Status: Case Approved
	HQ File :01/82/050/01142/AM07/	RLA File :03/94/040/00346/AM07/	Lic.No/Date:0310403732 11.10.2006	Defer Date:
	Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The Committee in light of the written comments of the Deptt. of C&PC forwarded vide their U.O.No. 35011/27/2006-PI-III dated 3.5.2007 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP only as under or as applied by the firm which ever is lower. Export product Boromethyl Theophylline----1kg Import items Theophylline Anhydrous----1.093kg RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.			

93	Case No.: 38/31/82-ALC1/2006	Party Name:INDO GERMAN ALKALOIDS	Meet No/Date:2/82-ALC4/2007 16.05.2007	Status: Case Approved
	HQ File :01/82/050/01151/AM07/	RLA File :03/94/040/00711/AM07/	Lic.No/Date:0310403911 12.10.2006	Defer Date:
	Decision : The Committee considered the case for fixation of I/O Norms under Para 4.7 of HBP. The Committee in light of the Technical Report dt. 31.2.2005 given by the representative of PI Division in the meeting decided to fix I/O Norms as under for the purpose of Para 4.7 of HBP or as applied by the firm which ever is less. Export product Ipecacuanha Extract BP/USP----1kg Import item Ipecacuanha Roots-----4.10kg/kg RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.			

94	Case No.: 10/33/80-ALC2/2006	Party Name:JAGSONPAL PHARMACEUTICALS LTD.	Meet No/Date:2/82-ALC4/2007 16.05.2007	Status: Case Approved
	HQ File :01/80/050/00776/AM07/	RLA File :05/24/040/00508/AM07/	Lic.No/Date:0510192647 13.10.2006	Defer Date:
	Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The Committee in light of the written comments of the Deptt. of C&PC forwarded vide their U.O.No.35011/258/2006/PI-III dated 16.5.2007 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP only as under or as applied by the firm which ever is lower. Export product Allylestrenol Female Sex Hormone----1kg Import item 19-Nor-4-Androstene-3,17 dione-----1.678kg RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.			

95	Case No.: 40/31/82-ALC1/2006	Party Name:BAJAJ HEALTHCARE LIMITED	Meet No/Date:2/82-ALC4/2007 16.05.2007	Status: Case Approved
	HQ File :01/82/050/01154/AM07/	RLA File :03/94/040/00420/AM07/	Lic.No/Date:0310404185 13.10.2006	Defer Date:
	Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The Committee in light of the written comments of the Deptt. of C&PC forwarded vide their U.O.No. 35011/27/2006-PI-III dated 3.5.2007 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP only as under or as applied by the firm which ever is lower. Export product Choline Dihydrogen Citrate NF-----1kg Import items Citric acid monohydrate-----0.81kg RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.			

96	Case No.: 41/31/82-ALC1/2006	Party Name:IDEAL CURES PVT. LTD.	Meet No/Date:2/82-ALC4/2007 16.05.2007	Status: Transferred to Different Section
	HQ File :01/82/050/01161/AM07/	RLA File :03/94/040/00612/AM07/	Lic.No/Date:0310404370 16.10.2006	Defer Date:
	Decision : The Committee decided to transfer this case to DES-VIII Section as the export prodcut pertains to him.			

97	Case No.: 5/37/87-ALC1/2006	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:2/82-ALC4/2007 16.05.2007	Status: Case Approved
	HQ File :01/87/050/00641/AM07/	RLA File :09/24/040/00134/AM07/	Lic.No/Date:0910027866 18.10.2006	Defer Date:

Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The Committee in light of the written comments of the Deptt. of C&PC forwarded vide their U.O.No.35011/22/2007-PI-III dated 27.2 2007 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP

Export product

Metformin Hcl-----1kg

Import items

1. Dicyanodiamide----0.567kg
2. Iso Amyl Alcohol-----0.026kg
3. Methanol-----0.352kg
4. Activated carbon-----0.056kg

The Committee also decided to revise SION A-290, as under to reduce the quantity of inputs:

Item of export.....(SION A-290)

Metformin Hcl-----1kg

Import item

1. Dicyanodiamide-----0.567kg
2. DMF-----0.37kg

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

98	Case No.:6/37/87-ALC1/2006	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:2/82-ALC4/2007 16.05.2007	Status:Case Approved
	HQ File :01/87/050/00644/AM07/	RLA File :09/24/040/00314/AM06/	Lic.No/Date:0910027871 18.10.2006	Defer Date:
	Decision : The Committee considered this case for fixation of I/O norms for the export product Cephalixin Monohydrate under para 4.7 of HBP as per agenda. The Committee decided to fix I/O Norms as per Public Notice No.2 dt. 19.4.2007 for the export product for the purpose of para 4.7 of HBP only. RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.			

99	Case No.:1/37/82-ALC1/2006	Party Name:FLEMING LABORATORIES LTD.,	Meet No/Date:2/82-ALC4/2007 16.05.2007	Status:Case Approved
	HQ File :01/82/050/01176/AM07/	RLA File :09/24/040/00280/AM07/	Lic.No/Date:0910027888 20.10.2006	Defer Date:

Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The Committee in light of the written comments of the Deptt. of C&PC forwarded vide their U.O.No.35011/16/2005-PI-III dated 16.5.2007 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP only as under or as applied by the firm which ever is lower.

Export product
Ketotifen Hydrogen Fumarate EP/Ketotifen Fumarate-----1kg

Import item
10-Methoxy 4H-Benzo(4,5)Cyclohepta (1,2-b)thiophen-4-one-----1.179kg

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

100	Case No.:14/35/82-ALC1/2006	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:2/82-ALC4/2007 16.05.2007	Status:Deffered and Re-indexed
	HQ File :01/82/050/01186/AM07/	RLA File :03/94/040/00795/AM07/	Lic.No/Date:0310405299 20.10.2006	Defer Date:23.05.2007
	Decision : The Committee decided to send a copy of application to PI Division and deferred the case for 4 weeks.			

101	Case No.:1/38/82-ALC1/2006	Party Name:JUBILANT ORGANOSYS LTD (FORMERLY VAM ORGANIC CHEM	Meet No/Date:2/82-ALC4/2007 16.05.2007	Status:Transferred to Different Section
	HQ File :01/82/050/01181/AM07/	RLA File :05/24/040/00555/AM07/	Lic.No/Date:0510193199 25.10.2006	Defer Date:
	Decision : The Committee decided to transfer this case to DES-IV Section as the export product pertains to him.			

102	Case No.:13/37/87-ALC1/2006	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:2/82-ALC4/2007 16.05.2007	Status:Case Approved
	HQ File :01/87/050/00671/AM07/	RLA File :09/24/040/00225/AM07/	Lic.No/Date:0910028006 31.10.2006	Defer Date:
	Decision : The Committee considered this case for fixation of I/O norms for the export product Cephalixin Monohydrate under para 4.7 of HBP as per agenda. The Committee decided to fix I/O Norms as per Public Notice No.2 dt. 19.4.2007 for the export product for the purpose of para 4.7 of HBP only. RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.			

103	Case No.:52/32/82-ALC1/2006	Party Name:MEDREICH LIMITED	Meet No/Date:2/82-ALC4/2007 16.05.2007	Status:Case Approved
	HQ File :01/82/050/01222/AM07/	RLA File :07/24/040/00416/AM07/	Lic.No/Date:0710048201 01.11.2006	Defer Date:

Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The Committee in light of the written comments of the Deptt. of C&PC forwarded vide their U.O.No.35011/47/2007/PI-III dated 14.5.2007 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP only as under or as applied by the firm which ever is lower.

Export product
Cefuroxime Axetil tables-----1 tablet.

Import item
Cefuroxime Axetil-----612.00mg (for 500mg tablet)
Cefuroxime Acxetil-----306mg (for 250mg tablet)

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

Case No.:1/45/87-ALC1/2006	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:2/82-ALC4/2007 16.05.2007	Status:Case Approved
HQ File :01/87/050/00678/AM07/	RLA File :09/24/040/00200/AM07/	Lic.No/Date:0910028052 02.11.2006	Defer Date:

Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The Committee in light of the written comments of the Deptt. of C&PC forwarded vide their U.O.No.35011/22/2007-PI-III dated 27.2.2007 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP only as under or as applied by the firm which ever is lower.

Export product
Lamivudine-----1kg

Import items

1. 2-5-dihydroxy-1,4 Dithiane-----0.739kg
2. Cytosine---0.955kg
3. Sodium borohydride-----0.480kg
4. Glyoxalic acid 50%-----1.80kg
5. Acetic acid-----0.213kg
6. Triethylamine-----2.00kg
7. Toluene-----4.08kg
8. Dimethyl Formamide-----0.68kg
9. Trimethyl chlorosilane-----2.74kg
10. Methylene chloride----7.13kg
11. Methanol-----1.035kg
12. Carbon Eoanticromos (activated carbon)-----0.100kg
13. Acetone-----0.510kg
14. Ethyl Acetate-----4.98kg

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

105	Case No.:17/37/87-ALC1/2006	Party Name:AVENTIS PHARMA LIMITED	Meet No/Date:2/82-ALC4/2007 16.05.2007	Status:Deffered and Re-indexed
	HQ File :01/87/050/00684/AM07/	RLA File :03/94/040/00824/AM07/	Lic.No/Date:0310406387 02.11.2006	Defer Date:23.05.2007
	Decision : The Committee decided to send a copy of application to PI Divison and deferred the case for 4 weeks.			

106	Case No.:23/37/87-ALC1/2006	Party Name:ADVY CHEMICAL	Meet No/Date:2/82-ALC4/2007 16.05.2007	Status:Deffered and Re-indexed
	HQ File :01/87/050/00703/AM07/	RLA File :03/94/040/00835/AM07/	Lic.No/Date:0310406887 07.11.2006	Defer Date:23.05.2007
	Decision : The committee decided to remind the DBT for their comments and deferred the case for 4 weeks.			

107	Case No.:24/37/87-ALC1/2006	Party Name:ADVY CHEMICAL	Meet No/Date:2/82-ALC4/2007 16.05.2007	Status:Deffered and Re-indexed
	HQ File :01/87/050/00704/AM07/	RLA File :03/94/040/00836/AM07/	Lic.No/Date:0310406891 07.11.2006	Defer Date:23.05.2007
	Decision : The committee decided to remind the DBT for their comments and deferred the case for 4 weeks.			

108	Case No.:14/34/82-ALC1/2006	Party Name:LAKE CHEMICALS PRIVATE LIMITED	Meet No/Date:2/82-ALC4/2007 16.05.2007	Status:Deffered and Re-indexed
	HQ File :01/82/050/01293/AM07/	RLA File :07/24/040/00513/AM07/	Lic.No/Date:0710048430 15.11.2006	Defer Date:23.05.2007
	Decision : This case has already been deferred for 23.5.2007.			

109	Case No.:10/46/87-ALC1/2006	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:2/82-ALC4/2007 16.05.2007	Status:Case Approved
	HQ File :01/87/050/00744/AM07/	RLA File :09/24/040/00313/AM07/	Lic.No/Date:0910028246 17.11.2006	Defer Date:

Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The Committee in light of the report of the Deptt. of C&PC forwarded vide their U.O.No.35011/165/2006/PI-III(Part-IV) dated 9.3.2007 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP only as under or as applied by the firm which ever is lower.

Export product

Cloxacillin Sodium from 6 APA Stage----1kg

Import items

1. 6-APA-----0.490kg

2. Acetone-----0.0034kg

3. 3-(2-Chlorophenyl)-5-Methyl Isoxazole Carbonyl Chloride (CKIC Chloride)-----0.62kg

OR

3.a) O-chloro Benzaldehyde-----0.5034kg

3.b) Hydroxyl Amine Sulphate-----0.3192kg

3.c) Methyl Acetoacetate-----0.410kg

3.d) Chloroform-----0.270kg

3.e) Methylene chloride-----0.0542kg

4. Methylene chloride/Ethyl Acetate-----0.620kg

5. 2-Ethyl Hexanoic Acid----0.150kg

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

110	Case No.: 12/45/87-ALC1/2006	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:2/82-ALC4/2007 16.05.2007	Status: Deffered and Re-indexed
	HQ File :01/87/050/00747/AM07/	RLA File :09/24/040/00128/AM07/	Lic.No/Date:0910028249 17.11.2006	Defer Date:23.05.2007
	Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The representative of PI Division stated that the case is under examination. The Committee accordingly decided to defer this case for four weeks.			

111	Case No.: 8/41/87-ALC1/2006	Party Name:ARCH PHARMALABS LTD	Meet No/Date:2/82-ALC4/2007 16.05.2007	Status: Case Approved
	HQ File :01/87/050/00740/AM07/	RLA File :05/24/040/00629/AM07/	Lic.No/Date:0510194619 17.11.2006	Defer Date:

Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The Committee in light of the written comments of the Deptt. of C&PC forwarded vide their U.O.No.35011/173/2006-PI-III dated 24.4.2007 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP only as under or as applied by the firm which ever is lower.

Export product

(4-R-Cis)-1, 1,dimethyl ethyl 6-Cyanomethyl-2,2-dimethyl-1,3-dioxane-4-acetate (ATS-8)-----1kg

Import items

1. Ethyl® 4-Cyano-3-Hydroxy Butanoate-----1.00kg
2. N-Butyl Lithium (15% in Hexane)-----1.90kg
3. Tertiary Butyl Acetate-----2.11kg
4. Tetrahydrofuran----5.63kg
5. 2,2, Dimethoxy Propane-----2.79kg
6. Ketoreductase YDH/KRED-----0.013kg
7. Glucose Dehydrogenase Enzyme GDH----0.0045kg
8. B-Nicotinamide-adenine dinucleotide phosphate, oxidized form, monosodium salt (NADP)-----0.90gm/kg

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

112	Case No.:8/44/82-ALC1/2006	Party Name:M/S.ENAL DRUGS PVT LTD.,	Meet No/Date:2/82-ALC4/2007 16.05.2007	Status:Deffered and Re-indexed
	HQ File :01/82/050/01307/AM07/	RLA File :09/24/040/00237/AM07/	Lic.No/Date:0910028243 17.11.2006	Defer Date:23.05.2007
	Decision : The Committee decided to send a copy of application to PI Division and deferred the case for 4 weeks.			

113	Case No.:9/46/87-ALC1/2006	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:2/82-ALC4/2007 16.05.2007	Status:Case Approved
	HQ File :01/87/050/00742/AM07/	RLA File :09/24/040/00054/AM07/	Lic.No/Date:0910028244 17.11.2006	Defer Date:

Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The Committee in light of the written comments of the Deptt. of C&PC forwarded vide their U.O.No.35011/22/2007-PI-III dated 24.4.2007 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP only as under or as applied by the firm which ever is lower.

Export product

Salbactam Sodium (oral)----1kg

Import items

1. 6-APA-----1.43kg

2. 2-Ethyl Hexanoic acid-----0.64kg

3. Acetonitrile----1.00kg

4. Activated carbon-----0.100kg

5. Hydrobromic acid (48%)-----3.62kg

6. Isopropyl alcohol-----2.00kg

7. Methyl iso butyl ketone (MIBK)----1.16kg

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

114	Case No.:5/41/80-ALC2/2006	Party Name:FIRE SAFETY DEVICES PVT. LTD.	Meet No/Date:2/82-ALC4/2007 16.05.2007	Status:Transferred to Different Section
	HQ File :01/80/050/00934/AM07/	RLA File :05/24/040/00671/AM07/	Lic.No/Date:0510194779 21.11.2006	Defer Date:
	Decision : The Committee decided to transfer this case to DES-IV Section.			

115	Case No.:13/38/82-ALC1/2006	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:2/82-ALC4/2007 16.05.2007	Status:Case Approved
	HQ File :01/82/050/01327/AM07/	RLA File :03/94/040/00924/AM07/	Lic.No/Date:0310409045 22.11.2006	Defer Date:

Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The Committee in light of the written comments of the Deptt. of C&PC forwarded vide their U.O.No. 35011/33/2007-PI-III dated 14.5.2007 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP only as under or as applied by the firm which ever is lower.

Export product

Paroxetine Hcl-----1kg

Import items

1. (+_)Carbinol-----2.66kg

2. DPTTA-----3.10kg

3. Acetone-----5.22kg

4. Dimethyl sulfoxide-----2.50kg

5. IPA-----0.86kg

6. Methylene dichloride-----4.28kg

7. Sesamol-----0.55kg

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

116	Case No.:14/38/82-ALC1/2006	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:2/82-ALC4/2007 16.05.2007	Status:Case Approved
	HQ File :01/82/050/01328/AM07/	RLA File :03/94/040/00867/AM07/	Lic.No/Date:0310409046 22.11.2006	Defer Date:
	Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The Committee in light of the written comments of the Deptt. of C&PC forwarded vide their U.O.No.35011/33/2007-PI-III dated 14.5.2007 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP only as under or as applied by the firm which ever is lower. Export product Triamcinolone Acetonide-----1kg Import items 9 Beta, 11 Beta- Epoxy-16 Alpha, 17 Alpha, 21 Trihydroxypregna-1, 4-Diene-320-Dione (5TR)---1.12kg RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.			

117	Case No.:14/46/87-ALC1/2006	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:2/82-ALC4/2007 16.05.2007	Status:Case Approved
	HQ File :01/87/050/00760/AM07/	RLA File :09/24/040/00272/AM07/	Lic.No/Date:0910028361 24.11.2006	Defer Date:

Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The Committee in light of the written comments of the Deptt. of C&PC forwarded vide their U.O.No. 35011/22/2007-PI-III dated 24.4.2007 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP only as under or as applied by the firm which ever is lower.

Export product

Cefixime Trihydrate-----1kg

Import items

1. Acetone -----1.205kg
2. Activated carbon-----0.100kg
3. Butyl acetate-----1.205kg
4. Dimethyl formamide-----2.23kg
5. Ethylacetate----3.65kg
6. G.C.L.E.-----1.555kg
7. Isopropyl alcohol----1.97kg
8. Methanol-----6.50kg
9. Methylene chloride-----7.30kg
10. MICA (MICA Acid)-----0.923kg
11. Phenol-----3.039kg
12. Sodium Iodide-----0.485kg
13. Tetrahydrofuran-----1.64kg
14. Triethylamine-----0.6667kg
15. Triphenyl phosphine-----1.22kg

The Committee also noted that SION for above export item has already been published at S.NO. A-2462. However M/s. Aurobindo have now shown much improvement in the conversion yield as compared to the notified SION. It is therefore, the Committee decided to revise the SION at Sr. No. A-2462 or G.C.L.E.H@1.555kg from 3.00kg/kgas per above decision.

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

118	Case No.:3/38/82-ALC1/2006	Party Name:CENTURY PHARMACEUTICALS LTD.	Meet No/Date:2/82-ALC4/2007 16.05.2007	Status:Case Approved
	HQ File :01/82/050/01347/AM07/	RLA File :34/24/040/00197/AM07/	Lic.No/Date:3410017482 27.11.2006	Defer Date:

Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The Committee in light of the written comments of the Deptt. of C&PC forwarded vide their U.O.No.35011/40/2007-PI-III dated 28.4.2007 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP only as under or as applied by the firm which ever is lower.

Export product

Oxytetracycline base BP (Injectable grade)

Import item

Oxytetracycline Hcl BP (non injectable grade-----1.135kg/kg

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

119	Case No.: 7/41/82-ALC1/2006	Party Name:BRAWN LABORATORIES LTD	Meet No/Date:2/82-ALC4/2007 16.05.2007	Status: Case Rejected
	HQ File :01/82/050/01361/AM07/	RLA File :05/24/040/00689/AM07/	Lic.No/Date:0510195411 30.11.2006	Defer Date:
	Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The Committee noted that information had been called for from the firm vide letter dated 19.3.2007 but no reply has been received from him. In absence of complete information, it is not possible for the Committee to workout the I/O Norms. RLA concerned may take further necessary action including cancellation of advance licence under para 4.7 of HBP as per above decision of Norms Committee.			

120	Case No.: 12/41/80-ALC2/2006	Party Name:BRAWN LABORATORIES LTD	Meet No/Date:2/82-ALC4/2007 16.05.2007	Status: Deffered and Re-indexed
	HQ File :01/80/050/01003/AM07/	RLA File :05/24/040/00737/AM07/	Lic.No/Date:0510195559 04.12.2006	Defer Date:23.05.2007
	Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The representative of PI Division stated that the case is under examination. The Committee accordingly decided to defer this case for four weeks.			

121	Case No.: 24/40/82-ALC1/2006	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:2/82-ALC4/2007 16.05.2007	Status: Case Approved
	HQ File :01/82/050/01388/AM07/	RLA File :22/24/040/00276/AM07/	Lic.No/Date:2210006257 04.12.2006	Defer Date:

Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The Committee in light of the written comments of the Deptt. of C&PC forwarded vide their U.O.No.35011/7/2007-PI-III dated 16.4.2007 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP only as under or as applied by the firm which ever is lower.

Export product

Atorvastatin Calcium----1kg

Import items

1. Methyl Isobutyl Acetate-----1.76kg

2. Betaalanine-----0.100kg

3. 3-Ethyl-5-0(2-hydroxyethyl)-4-Methyl Thiozolium Bromide-----0.30kg

4. (4R-cis)-1,1-dimethyl ethyl-6-cyanomethyl !!2,2-dimethyl-1,3-dioxane-4-acetate (ATS-8)-----1.08kg

5. Sodium Metabisulphide-----0.037kg

6. Parafluoro Benzaldehyde-----0.85kg

7. IPA-----8.375kg

8. Tertiary Butyl Methyl Ether-----4.37kg

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

122	Case No.:13/45/87-ALC1/2006	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:2/82-ALC4/2007 16.05.2007	Status:Case Approved
	HQ File :01/87/050/00802/AM07/	RLA File :09/24/040/00369/AM07/	Lic.No/Date:0910028521 06.12.2006	Defer Date:

Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The Committee in light of the written comments of the Deptt. of C&PC forwarded vide their U.O.No.35011/22/2007-PI-III dated 27.2.2007 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP only as under or as applied by the firm which ever is lower.

Export product

Lisinopril dihydrate-----1kg

Import items

1. Acetone-----2.20kg

2. Potassium carbonate-----0.789kg

3. Activated carbon-----0.060kg

4. Ethyl acetate-----0.60kg

5. Trifluoro acetic acid-----1.26kg

6. Ethyl-2-Oxo-4-phenyl Butyrate-----0.85kg

7. L-Lysine Monohydrochloride-----1.545kg

8. L-Proline-----0.927kg

9. Methanol-----6.00kg

10. Methylene chloride-----3.00kg

11. N-Butanol-----1.70kg

12. Tetra Hydro Furan-----4.50kg

13. Toluene-----1.50kg

14. Triphosgene-----1.30kg

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

123	Case No.:3/45/87-ALC1/2006	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:2/82-ALC4/2007 16.05.2007	Status:Case Approved
	HQ File :01/87/050/00803/AM07/	RLA File :09/24/040/00371/AM07/	Lic.No/Date:0910028522 06.12.2006	Defer Date:

Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The Committee in light of the written comments of the Deptt. of C&PC forwarded vide their U.O.No.35011/22/2006-PI-III dated 27.2.2007 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP only as under or as applied by the firm which ever is lower.

Export product

Mirtazapine---1kg

Import items

1. 1-Methyl-3-Phenyl Piperazine----1.64kg
2. dimethyl formamide-----2.07kg
3. 2-chloro Nicotino Nitrile-----1.29kg
4. Methylene chloride-----4.66kg
5. Lithium aluminium hydride (Pellets)0.215kg
6. Tetra Hydrofuran-----5.66kg
7. di-isopropyl ether-----1.45kg
8. Carbon Enoanticromos (activated carbon)-----0.0710kg

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

124	Case No.:11/44/82-ALC1/2006	Party Name:HETERO DRUGS LIMITED,	Meet No/Date:2/82-ALC4/2007 16.05.2007	Status:Deffered and Re-indexed
	HQ File :01/82/050/01409/AM07/	RLA File :09/24/040/00374/AM07/	Lic.No/Date:0910028536 07.12.2006	Defer Date:23.05.2007
	Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The representative of PI Division stated that the case is under examination. The Committee accordingly decided to defer this case for four weeks.			

125	Case No.:9/41/82-ALC1/2006	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:2/82-ALC4/2007 16.05.2007	Status:Case Approved
	HQ File :01/82/050/01404/AM07/	RLA File :22/21/040/00123/AM06/	Lic.No/Date:2210006267 07.12.2006	Defer Date:

Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The Committee in light of the report of the Deptt. of C&PC forwarded vide their U.O.No.35011/165/2006/PI-III(Part-IV) dated 9.3.2007 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP only as under or as applied by the firm which ever is lower.

Export product

Cloxacillin Sodium from 6 APA Stage----1kg

Import items

1. 6-APA-----0.490kg

2. Acetone-----0.0034kg

3. 3-(2-Chlorophenyl)-5-Methyl Isoxazole Carbonyl Chloride (CKIC Chloride)-----0.62kg

OR

3.a) O-chloro Benzaldehyde-----0.5034kg

3.b) Hydroxyl Amine Sulphate-----0.3192kg

3.c) Methyl Acetoacetate-----0.410kg

3.d) Chloroform-----0.270kg

3.e) Methylene chloride-----0.0542kg

4. Methylene chloride/Ethyl Acetate-----0.620kg

5. 2-Ethyl Hexanoic Acid----0.150kg

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

126	Case No.: 1/48/87-ALC1/2006	Party Name:ANUS LABORATORIES LTD.,	Meet No/Date:2/82-ALC4/2007 16.05.2007	Status: Deffered and Re-indexed
	HQ File :01/87/050/00816/AM07/	RLA File :09/24/040/00356/AM07/	Lic.No/Date:0910028622 12.12.2006	Defer Date:23.05.2007
	Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The representative of PI Division stated that the case is under examination. The Committee accordingly decided to defer this case for four weeks.			

127	Case No.: 14/45/87-ALC1/2006	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:2/82-ALC4/2007 16.05.2007	Status: Case Approved
	HQ File :01/87/050/00814/AM07/	RLA File :09/24/040/00301/AM07/	Lic.No/Date:0910028620 12.12.2006	Defer Date:

Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The Committee in light of the written comments of the Deptt. of C&PC forwarded vide their U.O.No.35011/22/2007-PI-III dated 27.2.2007 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP only as under or as applied by the firm which ever is lower.

Export product

7-amino-3-(Z/E)-1-propen-1-YLJ-3-Cephem-4-carboxylic acid (7-APRA)----1kg

Import items

1. 7-ACA-----2.56kg
2. Trimethyl chlorosilane-----0.310kg
3. Trimethyl Iodosilane-----2.89kg
4. Bis (Trimethyl silyl) Acetamide-----2.56kg
5. Methylene chloride-----8.38kg
6. tetra hydrofuran-----3.52kg
7. Dimethyl acetamide-----0.75kg
8. Methanol-----11.50kg
9. Acetone-----3.51kg
10. Activated carbon-----0.100kg
11. Triphenyl phosphine-----2.71kg

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

128	Case No.:17/41/82-ALC1/2006	Party Name:HONEST BIO-VET PVT. LTD	Meet No/Date:2/82-ALC4/2007 16.05.2007	Status:Deffered and Re-indexed
	HQ File :01/82/050/01440/AM07/	RLA File :08/24/040/00259/AM07/	Lic.No/Date:0810061678 14.12.2006	Defer Date:23.05.2007
	Decision : The Committee decided to send a copy of application to PI Division.			

129	Case No.:26/41/82-ALC1/2006	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:2/82-ALC4/2007 16.05.2007	Status:Case Approved
	HQ File :01/82/050/01473/AM07/	RLA File :22/24/040/00280/AM07/	Lic.No/Date:2210006310 19.12.2006	Defer Date:

Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The Committee in light of the written comments of the Deptt. of C&PC forwarded vide their U.O.No.35011/165/2006-PI-III dated 9.3.2007 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP only as under or as applied by the firm which ever is lower.

Export product

6-Amino Penicillanic acid (6APA)-----1kg

Import items

1. Pencillin G Potassium 1st Crystal-----2.92BOU/kg

2. Penicillin g Amidase Enzyme-----0.096gm/kg

3. Boric Acid-----0.055kg/kg

4. Methanol-----0.04kg

5. Butyl acetate-----0.214kg

6. P.T. Resin-----0.004 Ltrs.

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

130	Case No.:21/44/82-ALC1/2006	Party Name:HONEST BIO-VET PVT. LTD	Meet No/Date:2/82-ALC4/2007 16.05.2007	Status:Deffered and Re-indexed
	HQ File :01/82/050/01508/AM07/	RLA File :08/24/040/00280/AM07/	Lic.No/Date:0810062016 29.12.2006	Defer Date:23.05.2007
	Decision : The Committee decided to send a copy of applciation to PI Division.			

131	Case No.:11/46/82-ALC1/2006	Party Name:BIOLOGICAL E LTD	Meet No/Date:2/82-ALC4/2007 16.05.2007	Status:Case Deferred
	HQ File :01/82/050/01533/AM07/	RLA File :09/24/040/00409/AM07/	Lic.No/Date:0910028883 04.01.2007	Defer Date:13.06.2007
	Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The representative of PI Division stated that the complete specification of import and export items showing % purity and suppliers specification of import items may be called for from the firm. The Committee accordingly decided to defer this case for four weeks.			

132	Case No.:48/44/82-ALC1/2006	Party Name:CIPLA LIMITED	Meet No/Date:2/82-ALC4/2007 16.05.2007	Status:Case Approved
	HQ File :01/82/050/01530/AM07/	RLA File :03/94/040/01102/AM07/	Lic.No/Date:0310414773 05.01.2007	Defer Date:

Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The Committee in light of the written comments of the Deptt. of C&PC forwarded vide their U.O.No.35011/49/2005-PI-III dated 16.5.2007 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP only as under or as applied by the firm which ever is lower.

Export product

Budesonide Aqueous Nasal Spray.0.2% W/v, 150 MD.

Import items (per pack of 100mcg X 150 MD)

1. Budesonide -----0.015gm
2. Vials 10 ml amber coloured glass-----Relevant as per packing policy.
3. Pump Vol., 0.05ml, 20mm crimp----- Relevant as per packing policy
4. Applicator Nasal Spray EGS----- Relevant as per packing polic

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

133	Case No.:19/46/87-ALC1/2006	Party Name:AARTI DRUGS LIMITED	Meet No/Date:2/82-ALC4/2007 16.05.2007	Status:Transferred to Different Section
	HQ File :01/87/050/00916/AM07/	RLA File :03/94/040/00907/AM07/	Lic.No/Date:0310415130 09.01.2007	Defer Date:
	Decision : The Committee decided to transfer this case to DES-IV Section as the export product pertains to him.			

134	Case No.:50/44/82-ALC1/2006	Party Name:LUPIN LIMITED	Meet No/Date:2/82-ALC4/2007 16.05.2007	Status:Case Approved
	HQ File :01/82/050/01603/AM07/	RLA File :03/95/040/01236/AM07/	Lic.No/Date:0310415402 10.01.2007	Defer Date:

Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The Committee in light of the written comments of the Deptt. of C&PC forwarded vide their U.O.No.35011/46/2007-PI-III dated 24.4.2007 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP only as under or as applied by the firm which ever is lower.

Export product

Cefprozil----1kg

Import items

1. 7-Phenylacetamido-3-chloromethyl cephalosporanic acid P-Methoxybenzyl ester-----3.753kg
2. Ethylenediamine Tetra Acetic Acid Disodium salt---0.020kg
3. D(-) alpha parahydroxyphenylglycine Methyl Potassium Salt (M.K)-----1.05kg
4. Acetone-----2.41kg
5. Dimethyl Aniline-----0.25kg
6. Methanol-----0.68kg
7. Methylene chloride-----21.74kg
8. Dimethyl formamide-----4.91kg
9. Hexamethyl disilazane-----0.474kg
10. Trimethyl chlorosilane-----0.273kg
11. ethyl acetate-----1.92kg
12. N.O-Bis (Trimethyl silyl) Acetamide-----0.004kg
13. Ethyl chloro formate0.406kg
14. Trifluoro acetic acid-----3.13kg
15. IPA-----7.38kg
16. Triphenyl phosphine-----2.262kg
17. N-Methyl Morpholine-----0.009kg
18. Phosphorous pentachloride-----1.74kg
19. Activated carbon-----0.100kg
20. ammonia----0.50kg
21. Caustic soda-----1.63kg

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

135	Case No.:51/44/82-ALC1/2006	Party Name:LUPIN LIMITED	Meet No/Date:2/82-ALC4/2007 16.05.2007	Status:Case Approved
	HQ File :01/82/050/01604/AM07/	RLA File :03/95/040/01237/AM07/	Lic.No/Date:0310415404 10.01.2007	Defer Date:

Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The Committee in light of the written comments of the Deptt. of C&PC forwarded vide their U.O.No. 35011/22/2007-PI-III dated 24.4.2007 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP only as under or as applied by the firm which ever is lower.

Export product

Cefixime Trihydrate-----1kg

Import items

1. G.C.L.E.-----1.555kg
2. PGTA disodium----0.020kg
3. DATMA-----0.923
4. Methanol-----3.69kg
5. Methylene chloride-----16.57kg
6. Dimethyl formamide-----0.49kg
7. Ethyl acetate----5.98kg
8. MIBK-----0.42kg
9. Dimethylamine-----0.62kg
10. Formaldehyde-----1.7419kg
11. N-methyl morpholine-----0.12kg
12. Activated carbon-----0.100kg
13. Ammonia-----0.65kg
14. Celite----Not a raw material
15. Phosphorus pentachloride-----0.88kg
16. sodium bicarbonate-----0.6471kg
17. sodium carbonate-----0.2686kg
18. Sodium hydrosulphite-----0.001kg
19. Triphenyl phosphine-----1.22kg

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

136	Case No.:15/48/82-ALC1/2006	Party Name:LUPIN LIMITED	Meet No/Date:2/82-ALC4/2007 16.05.2007	Status:Case Deferred
	HQ File :01/82/050/01626/AM07/	RLA File :03/95/040/01257/AM07/	Lic.No/Date:0310415601 12.01.2007	Defer Date:13.06.2007
	Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The representative of PI Division stated that the case is under examination. The Committee accordingly decided to defer this case for four weeks.			

137	Case No.:26/48/82-ALC1/2006	Party Name:LUPIN LIMITED	Meet No/Date:2/82-ALC4/2007 16.05.2007	Status:Case Approved
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	HQ File :01/82/050/01683/AM07/	RLA File :03/95/040/01200/AM07/	Lic.No/Date:0310415835 15.01.2007	Defer Date:
	Decision :The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The Committee in light of the written comments of the Deptt. of C&PC forwarded vide their U.O.No. 35011/238/2006/PI-III dated 16.5.2007 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP only as under or as applied by the firm which ever is lower. Export product Rifampicin BP/USP-----1kg Import items 1. Sodium Rifa-S-----1.02kg 2. Chloroform-----0.661kg 3. Acetic Acid-----0.16kg 4. Piperazine anhydrous----0.12kg 5. Methylene chloride-----0.933kg 6. Isopropyl Alcohol-----0.615kg 7. Dimethylo Formamide-----0.80kg 8. Tertiary Butyl amine-----0.314kg 9. Acetone-----0.832kg 10. 1-Amino-4-methyl Piperazine-----0.16kg RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.			
	Case No.:24/48/82-ALC1/2006	Party Name:GLENMARK PHARMACEUTICALS LTD.,	Meet No/Date:2/82-ALC4/2007 16.05.2007	Status:Case Approved
	HQ File :01/82/050/01680/AM07/	RLA File :03/94/040/01035/AM07/	Lic.No/Date:0310416696 22.01.2007	Defer Date:
138	Decision :The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The Committee in light of the written comments of the Deptt. of C&PC forwarded vide their U.O.No.35011/191/2006-PI-III dated 8.1.2007 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP only as under or as applied by the firm which ever is lower. Bupropion Hcl. BP-----1kg Import items 1. M-chloro propiophenone-----0.85kg 2. Methanol----Not shown in the processor material balance 3. Methelene chloride/Methelene Dichloride/MDC-----2.00kg 4. Acetonitrile----1.00kg RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.			
139	Case No.:4/49/87-ALC1/2006	Party Name:ARCH PHARMALABS LTD	Meet No/Date:2/82-ALC4/2007 16.05.2007	Status:Case Approved

HQ File :01/87/050/00942/AM07/	RLA File :03/94/040/01043/AM07/	Lic.No/Date:0310416707 22.01.2007	Defer Date:
Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The Committee in light of the written comments of the Deptt. of C&PC forwarded vide their U.O.No.35011/192/2006-PI-III dated 24.4.2007 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP only as under or as applied by the firm which ever is lower. Export product PMIC chloride -----1kg Import items 1. Benzaldehyde-----0.85kg 2. Hydroxylamine sulphate----0.73kg 3. Methyl aceto acetate-----0.92kg 4. Phosphorus pentachloride----1.12kg 5. Caustic soda flakes-----1.17kg 6. Triethylamine-----0.11kg 7. Chloroform-----0.39kg 8. toluene-----0.50kg 9. Methanol-----2.85kg RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.			

140	Case No.: 5/49/87-ALC1/2006	Party Name:ARCH PHARMALABS LTD	Meet No/Date:2/82-ALC4/2007 16.05.2007	Status: Case Approved
	HQ File :01/87/050/00943/AM07/	RLA File :03/94/040/01170/AM07/	Lic.No/Date:0310416708 22.01.2007	Defer Date:
	Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The Committee in light of the written comments of the Deptt. of C&PC forwarded vide their U.O.No.35011/192/2006-PI-III dated 24.4.2007 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP only as under or as applied by the firm which ever is lower. Export product Alpha-(4-ethyl-2,3-dioxo-1-piperazine-carbonyl amino)-phenyl acetic acid-----1kg Import items 1. 4-ethyl-2,3-dioxo piperazine-----0.79kg 2. Toluene-----1.62kg 3. Triethylamine-----0.83kg 4. Triphosgene-----0.83kg 5. D-alpha phenyl glycine-----0.83kg 6. Norit charcoal-----0.100kg 7. Acetone---- Not shown in the process. RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.			

141	Case No.:20/48/82-ALC1/2006	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:2/82-ALC4/2007 16.05.2007	Status:Case Approved
	HQ File :01/82/050/01638/AM07/	RLA File :03/94/040/01097/AM07/	Lic.No/Date:0310416870 23.01.2007	Defer Date:
	Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The Committee in light of the written comments of the Deptt. of C&PC forwarded vide their U.O.No.35011/297/2006-PI-III dated 16.5.2007 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP only as under or as applied by the firm which ever is lower. Export product Artesunate-----1kg Import items 1. Artemisinin-----0.9259kg 2. sodium borohydride-----0.150kg 3. S.B.toluene-----2.13kg 4. Methanol-----1.95kg RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.			

142	Case No.:21/48/82-ALC1/2006	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:2/82-ALC4/2007 16.05.2007	Status:Case Deferred
	HQ File :01/82/050/01659/AM07/	RLA File :03/94/040/01126/AM07/	Lic.No/Date:0310417068 24.01.2007	Defer Date:13.06.2007
	Decision : The Committee decided to send a copy of application to PI Division and deferred the case for 4 weeks.			

143	Case No.:27/48/82-ALC1/2006	Party Name:GLENMARK PHARMACEUTICALS LTD.,	Meet No/Date:2/82-ALC4/2007 16.05.2007	Status:Case Approved
	HQ File :01/82/050/01684/AM07/	RLA File :03/94/040/01036/AM07/	Lic.No/Date:0310417106 24.01.2007	Defer Date:
	Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The Committee in light of the written comments of the Deptt. of C&PC forwarded vide their U.O.No.35011/102/2006-PI-III dated 18.4.2007 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP only as under or as applied by the firm which ever is lower. Export product Cilostazol----1kg Import items 1. 5-(4-chlorobutyl)-cyclohexyl-1H-Tetrasole-----0.88kg 2. 6-Hydroxy-3, 4-Dihydro-1H-Quinolin-2-one-----0.59kg RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.			

144	Case No.:6/2/82-ALC4/2007	Party Name:LUPIN LIMITED	Meet No/Date:2/82-ALC4/2007 16.05.2007	Status:Case Approved
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HQ File :01/82/050/01793/AM07/	RLA File :03/95/040/01330/AM07/	Lic.No/Date:0310417480 25.01.2007	Defer Date:
Decision : The Committee considered this case for fixation of I/O norms for the export product 7-ADCA under para 4.7 of HBP as per agenda.The Committee decided to fix I/O Norms as per Public Notice No.2 dt. 19.4.2007 for the export product for the purpose of para 4.7 of HBP only. RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.			

145	Case No.:8/49/87-ALC1/2006	Party Name:AVENTIS PHARMA LIMITED	Meet No/Date:2/82-ALC4/2007 16.05.2007	Status:Case Approved
	HQ File :01/87/050/00956/AM07/	RLA File :03/94/040/00957/AM07/	Lic.No/Date:0310418242 02.02.2007	Defer Date:
	Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The Committee in light of the written comments of the Deptt. of C&PC forwarded vide their U.O.No.35011/207/2005-PI-III dated 18.5.2007 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP only as under or as applied by the firm which ever is lower. Export product Glibenclamide tabs. 5mg and 2.5mg Import items 1. Glibenclamide-----2.55mg (for 2.5mg tabs) and 5.10mg(for 5mg tabs) 2. Lactose Monohydrate-----39.50mg (for 2.5mg tabs) and 79.00mg(for 5mg tabs) 3. Maze starch-----32.75mg (for 2.5mg tabs) and 65.50mg (for 5mg tabs) 4. Pre gelatinized starch-----2.50mg (for 2.5mg tabs) and 5.00mg (for 5mg tabs) 5. Talc----1.50mg (for 2.5mg tabs) and 3.00mg (for 5mg tabs) 6. Magnesium stearate-----0.25mg (for 2.5mg tabs) and 0.50mg(for 5mg tabs) 7. Colloidal anhydrous silica----1.00mg (for 2.5mg tabs) and 2.00mg(for 5mg tabs) RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.			

146	Case No.:6/50/87-ALC1/2006	Party Name:ALKEM LABORATORIES LTD.,	Meet No/Date:2/82-ALC4/2007 16.05.2007	Status:Case Deferred
	HQ File :01/87/050/00967/AM07/	RLA File :03/94/040/01200/AM07/	Lic.No/Date:0310418737 07.02.2007	Defer Date:13.06.2007
	Decision : The Committee decided to send a copy of application to PI Division.			

147	Case No.:1/2/82-ALC4/2007	Party Name:LUPIN LIMITED	Meet No/Date:2/82-ALC4/2007 16.05.2007	Status:Transferred to Different Section
	HQ File :01/82/050/01655/AM07/	RLA File :03/95/040/01385/AM07/	Lic.No/Date:0310420107 20.02.2007	Defer Date:

Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The Committee in light of the written comments of the Deptt. of C&PC forwarded vide their U.O.No. 35011/238/2006/PI-III dated 16.5.2007 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP only as under or as applied by the firm which ever is lower.

Export product

Rifampicin BP/USP-----1kg

Import items

1. Sodium Rifa-S-----1.02kg

2. Chloroform-----0.661kg

3. Acetic Acid-----0.16kg

4. Piperazine anhydrous----0.12kg

5. Methylene chloride-----0.933kg

6. Isopropyl Alcohol-----0.615kg

7. Dimethylo Formamide-----0.80kg

8. Tertiary Butyl amine-----0.314kg

9. Acetone-----0.832kg

10. 1-Amino-4-methyl Piperazine-----0.16kg

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

148	Case No.:2/2/82-ALC4/2007	Party Name:KDL BIOTECH LIMITED	Meet No/Date:2/82-ALC4/2007 16.05.2007	Status:Case Approved
	HQ File :01/82/050/01665/AM07/	RLA File :03/94/040/01096/AM07/	Lic.No/Date:0310420458 21.02.2007	Defer Date:

Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The Committee in light of the report of the Deptt. of C&PC forwarded vide their U.O.No.35011/165/2006/PI-III(Part-IV) dated 9.3.2007 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP only as under or as applied by the firm which ever is lower.

Export product

Cloxacillin Sodium from Pen G route----1kg

Import items

1. Penicillin G Potassium first crystal-----1.43 BOU

2. Penicillin G Amidase (Enzyme)-----0.732gm

3. Methylene chloride----0.407kg

4. Acetone-----0.1254kg

5. 3-(2-Chlorophenyl)-5-Methyl Isoxazole Carbonyl Chloride (CMIC Chloride)-----0.62kg

OR

5.a) O-chloro Benzaldehyde-----0.5034kg

b) Hydroxy Amine Sulphate-----0.3192kg

c) Methyl Acetoacetate-----0.410kg

d) Chloroform-----0.270kg

e) Methylene chloride-----0.0542kg

6. Methylene Chloride/Ethyl Acetate-----0.620kg

7. 2-Ethyl Hexanoic acid-----0.150kg

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

149	Case No.:3/2/82-ALC4/2007	Party Name:DR REDDYS LABORATORIES LTD	Meet No/Date:2/82-ALC4/2007 16.05.2007	Status:Case Deferred
	HQ File :01/82/050/01756/AM07/	RLA File :09/24/040/00382/AM07/	Lic.No/Date:0910029552 06.03.2007	Defer Date:13.06.2007
	Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The representative of PI Division stated that the case is under examination. The Committee accordingly decided to defer this case for four weeks.			

150	Case No.:4/2/82-ALC4/2007	Party Name:DELTA RUBBER PRODUCTS PLTD.,	Meet No/Date:2/82-ALC4/2007 16.05.2007	Status:Transferred to Different Section
	HQ File :01/82/050/01759/AM07/	RLA File :09/24/040/00437/AM07/	Lic.No/Date:0910029561 07.03.2007	Defer Date:
	Decision : The Committee decided to transfer this case to DES-IV.			

151	Case No.:5/2/82-ALC4/2007	Party Name:CIPLA LIMITED	Meet No/Date:2/82-ALC4/2007 16.05.2007	Status:Case Approved
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	HQ File :01/82/050/01784/AM07/	RLA File :03/94/040/01417/AM07/	Lic.No/Date:0310422623 09.03.2007	Defer Date:
	Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The representative of PI Division stated that in line with the earlier comment first item on net to net basis and packing material as per packing policy may be allowed for the purpose of Para 4.7 of HBP only. RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.			
152	Case No.:7/2/82-ALC4/2007	Party Name:CIPLA LIMITED	Meet No/Date:2/82-ALC4/2007 16.05.2007	Status:Case Deferred
	HQ File :01/82/050/01804/AM07/	RLA File :03/94/040/01443/AM07/	Lic.No/Date:0310422972 13.03.2007	Defer Date:13.06.2007
	Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The representative of PI Division stated that the case is under examination. The Committee accordingly decided to defer this case for four weeks.			
153	Case No.:8/2/82-ALC4/2007	Party Name:LUPIN LIMITED	Meet No/Date:2/82-ALC4/2007 16.05.2007	Status:Case Approved
	HQ File :01/82/050/01816/AM07/	RLA File :03/95/040/01540/AM07/	Lic.No/Date:0310423397 16.03.2007	Defer Date:
	Decision : The Committee considered this case for fixation of I/O norms for the export product Cephalixin Monohydrate under para 4.7 of HBP as per agenda.The Committee decided to fix I/O Norms as per Public Notice No.2 dt. 19.4.2007 for the export product for the purpose of para 4.7 of HBP only. RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.			
154	Case No.:9/2/82-ALC4/2007	Party Name:LUPIN LIMITED	Meet No/Date:2/82-ALC4/2007 16.05.2007	Status:Case Approved
	HQ File :01/82/050/01819/AM07/	RLA File :03/95/040/01486/AM07/	Lic.No/Date:0310423511 16.03.2007	Defer Date:
	Decision : The Committee considered this case for fixation of I/O norms for the export product Cephalixin Monohydrate under para 4.7 of HBP as per agenda.The Committee decided to fix I/O Norms as per Public Notice No.2 dt. 19.4.2007 for the export product for the purpose of para 4.7 of HBP only. RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.			
155	Case No.:10/2/82-ALC4/2007	Party Name:CORTICA MFG (INDIA) PVT LTD	Meet No/Date:2/82-ALC4/2007 16.05.2007	Status:Transferred to Different Section
	HQ File :01/82/050/01844/AM07/	RLA File :04/24/040/00475/AM07/	Lic.No/Date:0410088475 22.03.2007	Defer Date:
	Decision : The Committee decided to transfer this case to DES-IV.			

156	Case No.:11/2/82-ALC4/2007	Party Name:CORTICA MFG (INDIA) PVT LTD	Meet No/Date:2/82-ALC4/2007 16.05.2007	Status:Transferred to Different Section
	HQ File :01/82/050/01845/AM07/	RLA File :04/24/040/00474/AM07/	Lic.No/Date:0410088476 22.03.2007	Defer Date:
	Decision : The Committee decided to transfer this case to DES-IV.			

157	Case No.:12/2/82-ALC4/2007	Party Name:GKB RX LENS PVT LTD	Meet No/Date:2/82-ALC4/2007 16.05.2007	Status:Transferred to Different Section
	HQ File :01/82/050/01877/AM07/	RLA File :02/24/040/00368/AM07/	Lic.No/Date:0210099396 27.03.2007	Defer Date:
	Decision : The Committee decided to transfer this case to DES-VIII.			

Minutes of the Norms Committee Meeting No. 02/08 held on 16.5.07 under the Chairmanship of Sh. S.K.Prasad, Addl. DGFT.

The Committee first considered the minutes of the NC Meeting No. 02/08 held on 16.5.07 for confirmation and confirmed and adopted the same with some minor changes.

The Committee considered each of the cases in the agenda as under:

Case No. A-34	M/s Ind-Swift Laboratories Ltd.
M.N.02/08	HQ F.No.01/82/50/002/AM08/DES.III
Date 16.5.2007	RLA F.No.22/24/40/297/AM-07

The Committee considered this case for fixation of I/O norms for the export product Ezethimibe under para 4.7 of HBP as per agenda.

The Committee decided to send a copy of application to PI Division and defer the case for 4 weeks.

Case No. A-35	M/s Indo German alkaloids Ltd.
M.N.02/08	HQ F.No.01/82/50/001/AM08/DES.III
Date 16.5.2007	RLA F.No.3/94/40/1196/AM-07
	Adv.Lic.No.0310418329 dt. 5.2.2007

The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda.

The Committee in light of the Technical report dated 31.3.2005 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP only as under or as applied by the firm which ever is lower.

Export product

Ipecacuanha Liquid Extract-----1kg

Import item

Ipecacuanha Roots----4.10kg

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

Case No. A-36	M/s Indian Acrylics Ltd.
M.N.02/08	HQ F.No.01/82/50/882/AM07/DES.III
Date 16.5.2007	RLA F.No.30/24/40/26/AM-07
	Adv.Lic.No. 3010048401 dt. 27.7.2006

The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda.

The Committee decided to transfer this case to DES-VIII Section.

Case No. A-37	M/s Arch Pharma Labs Ltd.
M.N.02/08	HQ F.No.01/87/50/773/AM07/DES.III
Date 16.5.2007	RLA F.No.3/94/40/654/AM-07
	Adv.Lic.No.0310400628 dt. 21.9.2006

The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda.

The Committee in light of the written comments of the Deptt. of C&PC forwarded vide their U.O.No.35011/192/2006-PI-III dated 24.4.2007 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP only as under or as applied by the firm which ever is lower.

Export product

FCMIC-----1kg

1. FCMIC Acid----0.99kg

2. Phosphorus Pentachloride----0.84kg

3. Methylene chloride/toluene----0.70kg

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

Case No. A-38	M/s Aurobindo Pharma Ltd.
M.N.02/08	HQ F.No.01/87/50/789/AM07/DES.III
Date 16.5.2007	RLA F.No.9/24/39/01/AM-07

Adv.Lic.No.0910027578 dt. 15.9.2006

The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda.

The Committee in light of the written comments of the Deptt. of C&PC forwarded vide their U.O.No.35011/22/2007-PI-III dated 27.4.2007 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP only as under or as applied by the firm which ever is lower.

Export product

Ribavirin----1kg

Import items

1. 1,2,3,5-Tetra-O-acetyl-B-D Ribafuranose-----2.16kg
2. Methyl-1H-1,2,4-Triazole-3-Carboxylate-----0.86kg
3. Trifillic Acid-----0.030kg
4. IPA-----3.42kg
5. Methanol-----2.55kg
6. Toluene-----0.175kg
7. Acetic Acid-----0.044kg
8. Activated carbon-----0.100kg

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

Case No. A-39

M.N.02/08

Date 16.5.2007

M/s Aurobindo Pharma Ltd.

HQ F.No.01/87/50/840/AM07/DES.III

RLA F.No.9/24/40/217/AM-07

Adv.Lic.No.0910028050 dt. 2.11.2006

The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda.

The Committee in light of the written comments of the Deptt. of C&PC forwarded vide their U.O.No.35011/22/2007/PI-III dated 27.2.2007 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP only as under or as applied by the firm which ever is lower.

Export product

Cephalothin sodium Sterile USP/BP (Sterile Cefalothin sodium)----1kg

Import items

1. 7-ACA-----0.88kg
2. Thhiophene-2-Acetyl Chloride (2-Thiophene Acetyl Chloride)----0.54kg
3. Methylene-----4.10kg
4. Acetivated Carbon-----0.100kg
5. IPA-----0.66kg
6. Triethylamine-----0.36kg
7. Acetone-----1.12kg
8. 2-ethyl Hexanoic Acid-----0.67kg
9. Aluminium Canisters 14 Ltrs (5kg capacity)----As per packing policy.

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

Case No. A-40
M.N.02/08
Date 16.5.2007
M/s Alpha Laboratories Ltd.
HQ F.No.01/87/50/503/AM07/DES.III
RLA F.No.11/24/40/16/AM-07
Adv.Lic.No.1110013589 dt. 22.6.2006

The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda.
The Committee in light of the written comments of the Deptt. of C&PC forwarded vide their U.O.No.35011/37/2007-PI-III dated 28.4.2006 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP only as under or as applied by the firm which ever is lower.

Export product

Pandalao Ointment 25mg. Tube

Import items

Anhydrous Linolium BP-----5.906mg for 25mg tube.

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

Case No. A-41
M.N.02/08
Date 16.5.2007
M/s Emami Ltd.
HQ F.No.01/87/50/881/AM07/DES.III
RLA F.No.9/24/40/100/AM-07
Adv.Lic.No.0210091409 dt. 14.7.2006

The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda.
The Committee noted that information had been called for from the firm by DC(SSI) vide letter dated 29.3.2007. but no reply has been received from him. In absence of complete information, it is not possible for the Committee to workout the I/O Norms.

RLA concerned may take further necessary action including cancellation of advance licence under para 4.7 of HBP as per above decision of Norms Committee.

Case No. A-42
M.N.02/08
Date 16.5.2007
M/s Alkem Laboratories Ltd.
HQ F.No.01/87/50/918/AM07/DES.III
RLA F.No.3/94/40/846/AM-07
Adv.Lic.No.10310408489 dt.17.11.2006

The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda.
The Committee in light of the written comments of the Deptt. of C&PC forwarded vide their U.O.No.35011/56/2006-PI-III dated 27.2.2007 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP only as under or as applied by the firm which ever is lower.

Export product

Ceftazidime for injection 1gm vial.

Import item

Ceftazidime Pentahydrate-----1.32gm per vial

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

Case No. A-43
M.N.02/08
M/s Amoli Organics Ltd.
HQ F.No.01/87/50/606/AM07/DES.III

Date 16.5.2007

RLA F.No.3/94/40/411/AM-07

Adv.Lic.No.0310390982 dt.24.7.2006

The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda.

The representative of PI Division present in the meeting stated that they have not received the representation of the firm. The Committee therefore, decided to send a copy of representation along with copy of application to PI Division. The Committee also noted that in this case the O/o Chief Controller, Govt. OPM and Alcoliod factories, Nehru Place, New Delhi have given no objection certificate for import of Noscapine Curde against advance licence while NOC issued from Narcotics Bureau Gwalior is accepted. The Committee therefore, decided that a copy of application and the NOC issued by O/o Chief Controller, Govt. OPM and Alcoliod factories, Nehru Place, New Delhi may be sent to Narcotics Bureau Gwalior asking them whether the NOC issued by Nehru Place Office can be accepted. They may be given 15 days time to furnish their reply.

Case No. A-44

M/s Mangalam Drugs & Organicas Ltd.

M.N.02/08

HQ F.No.01/87/50/1788/AM07/DES.III

Date 16.5.2007

RLA F.No.3/95/40/1325/AM-07

Adv.Lic.No.0310419195 dt.12.2.2007

The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda.

The Committee in light of the written comments of the Deptt. of C&PC forwarded vide their U.O.No.35011/71/2006-PI-III dated 20.6.2006 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP only as under or as applied by the firm which ever is lower.

Export product

Chloroquine sulphate---1kg

Import items

1. Ethoxy Methylene Malonic acid----0.94kg

2. Novaldiamine-----0.48kg

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

Case No. A-45

M/s Madrich Ltd.

M.N.02/08

HQ F.No.01/87/50/1790/AM07/DES.III

Date 16.5.2007

RLA F.No.7/24/40/718/AM-07

Adv.Lic.No.0710049763 dt.24.1.2007

The Committee decided to send a copy of firm's application to PI Division. The Committee accordingly deferred the case for 4 weeks.

Case No. A-46

M/s KDL Biotech Ltd.

M.N.02/08

HQ F.No.01/87/50/1792/AM07/DES.III

Date 16.5.2007

RLA F.No.3/94/39/28/AM-07

The Committee considered this case for fixation of I/O norms for the export product under para 4.24 A (b) of HBP for annual requirement as per agenda.

The Committee decided to call for a copy of application from RLA and the Committee accordingly deferred the case for 4 weeks.

Case No. A-47	M/s XL Laboratories Ltd.
M.N.02/08	HQ F.No.01/87/50/934/AM07/DES.III
Date 16.5.2007	RLA F.No.5/24/40/681/AM-07
	Adv.Lic.No.0510194718 dt.20.11.2007

he Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda.

The Committee decided to send a copy of application of PI Division and the Committee accordingly deferred the case for 4 weeks.

Case No. A-48	M/s XL Laboratories Ltd.
M.N.02/08	HQ F.No.01/87/50/933/AM07/DES.III
Date 16.5.2007	RLA F.No.5/24/40/679/AM-07
	Adv.Lic.No.0510194717 dt.10.11.2007

The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda.

The Committee decided to send a copy of application of PI Division and the Committee accordingly deferred the case for 4 weeks.

Case No. A-49	M/s XL Laboratories Ltd.
M.N.02/08	HQ F.No.01/87/50/1151/AM07/DES.III
Date 16.5.2007	RLA F.No.5/24/40/785/AM-07
	Adv.Lic.No.0510198209 dt.22.1.2007

The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda.

he Committee decided to send a copy of application of PI Division and the Committee accordingly deferred the case for 4 weeks.

Case No. B-46	M/s Elder Pharma Ltd.
M.N.02/08	HQ F.No.01/87/50/1475/AM06/DES.III
Date 16.5.2007	RLA F.No.3/94/40/1289/AM-06
	Adv.Lic.No.0310371799dt.16.3.2006

The Committee considered this case for enhancement quantity of I/O norms for the export product under para 4.7 of HBP as per agenda.

The Committee decided to advise the firm to follow revised SION.

Case No. B-47	M/s Innovassynth Technologies India Ltd.
M.N.02/08	HQ F.No.01/82/162/861/AM07/DES.III
Date 16.5.2007	

The Committee decided to transfer this case to DES-IV as the export product pertains to him.

Case No. B-48	M/s Alkaloids Corporation, Ltd.
M.N.02/08	HQ F.No.01/87/50/772/AM07/DES.III
Date 16.5.2007	

The Committee considered this case for discharge of LUT as per agenda.

The representative of PI Division present in the meeting stated that they have not received the representation of the firm. The Committee therefore, decided to send a copy of representation along with copy of application to PI Division. The Committee also noted that in this case the O/o Chief Controller, Govt. OPM and Alcoliod factories, Nehru Place, New Delhi have given no objection certificate for import of Noscapine Curde against advance licence while NOC issued from Norcotics Bureau Gwalior is accepted. The Committee therefore, decided that a copy of application and the NOC issued by O/o Chief Controller, Govt. OPM and Alcoliod factories, Nehru Place, New Delhi may be sent to Norcotics Bureau Gwalior asking them whether the NOC issued by Nehru Place Office can be accepted. They may be given 15 days time to furnish their reply.

Case No. B-49	M/s Agio Pharmaceuticals Ltd.
M.N.02/08	HQ F.No.01/87/50/925/AM07/DES.VIII/III
Date 16.5.2007	RLA F.No.3/94/40/703/AM06

The Committee considered this case for revision of I/O norms for the export product under para 4.7 of HBP as per agenda.

The Committee decided to await communication from the firm. The Committee accordingly closed the case.

Case No. B-50	M/s Alchem International Ltd.
M.N.02/08	HQ F.No.01/82/50/1510/AM05/DES.III

Date 16.5.2007

RLA F.No.5/24/40/590/AM-05

The Committee considered this case for revision of I/O norms for the export product under para 4.7 of HBP as per agenda.

The Committee decided to advise the firm to follow provisions of Para 4.7 of HBP. The Committee allow quantity or import item Cinchona Bark @ 29kg/kg of export product Quinine Hydrochloride BP/USP/EPas per Technical Committee Report dt. 31.3.3005.

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

Case No. B-51

M/s Alco Labs. Ltd.

M.N.02/08

HQ F.No.01/82/162/574/AM07/DES.III

Date 16.5.2007

RLA F. No.8/80/40/261/AM05

Adv.Lic.No.0810041692 dt. 2.9.2004

The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda.

The Committee in light of the written comments of the Deptt. of C&PC forwarded vide their U.O.No.35011/90/2005/PI-III dated 16.5.2007 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP only as under or as applied by the firm which ever is lower.

Export product

Glycine USP----1kg

Import items

1. Amino Acetic Acid Purity NMT 98.5% (chloride content NLT 0.5% (Glyucine T Grade-----1.05kg

2. Methanol----0.20kg

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

Case No. B-52

M/s Bakul Pharma Pvt. Ltd.

M.N.02/08

HQ F.No.01/82/50/838/AM06/DES.III

Date 16.5.2007

RLA F. No.3/94/40/690/AM06

Adv.Lic.No.0310353064 dt. 21.10.2005

The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda.

The Committee in light of the comments of the representative of PI Division decided to fix I/O Norms export product less than 75 micron and import item – 200+_ 10% micron allowed with 1% wastage. for the purpose of para 4.7 of HBP only .

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

Case No. B-53

M/s Elysium Pharmaceuticals Ltd.

M.N.02/08

HQ F.No.01/82/162/ 1339/AM07/DES.III

Date 16.5.2007

Adv.Lic.No.3410011520 dt. 17.9.2004

The Committee consider this case for EOP Extension as per agenda.

The Committee noted that the firm had obtained advance licence and imported the raw materials against the licence.

The Committee further noted that after manufacturing the export product, the firm made the exports against the DEPB which is violation of the provisions of Policy. The Committee decided to reject the case.

Case No. B-54	M/s One World Pharma Pvt. Ltd.
M.N.02/08	HQ F.No.01/82/162/ 487/AM07/DES.III
Date 16.5.2007	Adv.Lic.No.0310259853 dt. 22.3.2004

The Committee consider this case for EOP Extension as per agenda.

The Committee noted that the firm had obtained advance licence and imported the raw materials against the licence.

The Committee further noted that after manufacturing the export product, the firm made the exports against the DEPB which is violation of the provisions of Policy. The Committee decided to reject the case.

Case No. B-55	M/s Filtra Catalysts & Chemicals. Ltd.
M.N.02/08	HQ F.No.01/82/50/792/AM06/DES.III
Date 16.5.2007	RLA F.No.3/94/40/755/AM06
	Adv.Lic.No.03103551865 dt. 17.10.2005

The Committee decided to transfer this case to DES-IV Section as the export product pertains to him.

Case No. B-56	M/s Hindustan Composites Ltd.
M.N.02/08	HQ F.No.01/82/50/1170/AM06/DES.III
Date 16.5.2007	

Adv.Lic.No.0310369566dt. 2.3.2006

The Committee decided to transfer this case to DES-IV Section as the export product pertains to him.

Case No. B-57	M/s Indokem Ltd.
M.N.02/08	HQ F.No.01/82/162/492/AM07/DES.III
Date 16.5.2007	RLA F.No.3/24/40/164AM05
	Adv.Lic.No.0310276181 dt. 22.6.2004

The Committee decided to transfer this case to DES-IV Section as the export product pertains to him.

Case No. B-58	M/s Harman Finochem Ltd.
M.N.02/08	HQ F.No.01/82/162/716/AM07/DES.III
Date 16.5.2007	Adv.Lic.No.0310150438 dt. 29.7.2002
	Adv.Lic.No.0310137342 dt. 9.5.2002
	Adv.Lic.No.0310187650dt. 12.3.2003
	Adv.Lic.No.0310137282 dt. 9.5.2002

The Committee considered this case for clubbing of advance licence as per agenda.

The Committee decided to maintain earlier decision and may be informed to GRC.

M/s Indian Glycols Ltd.
HQ F.No.01/82/162/505/AM07/DES.III

The Committee decided to transfer this case to DES-IV Section as the export product pertains to him.

M/s Alkaloids Corporation Ltd.
HQ F.No.01/82/162/492/AM07/DES.III
RLA F.No.3/24/40/164AM05
Adv.Lic.No.0310276181 dt. 22.6.2004

Case No. B-61
M.N.02/08
Date 16.5.2007

The Committee considered this case for EOP Extension as per agenda.

Case No. B-62
M.N.02/08
Date 16.5.2007

M/s Sandoz Pvt. Ltd.
HQ F.No.01/82/162/1266/AM01/DES.III

The Committee considered this case for revision of I/O norms for the export product under para 4.7 of HBP as per agenda.

Case No. B-63
M.N.02/08
Date 16.5.2007

M/s Aarti Drugs Ltd.
 HQ F.No.01/82/162/1019/AM07/DES.III
 Adv.Lic.No.0310259437 dt. 19.3.2004
 Adv.Lic.No.0310188496 dt. 19.3.2003

The Committee considered this case for EOP Extension as per agenda.

The Committee noted that reasons/justification not given by the firm. The Committee decided to reject the case under information to GRC.

Case No. B-64

M/s Aarti Drugs Ltd.

M.N.02/08 HQ F.No.01/82/162/1019/AM07/DES.III
Date 16.5.2007 Adv.Lic.No.0310267245 dt. 7.5.2004
 Adv.Lic.No.0310364084 dt. dt. 20.1.2006
 Adv.Lic.No.0310398337 dt.6.9.2006

The Committee considered this case for EOP Extension as per agenda.

The Committee noted that reasons/justification not given by the firm The Committee decided to reject the case under information to GRC

Case No. B-65 M/s Lupin Ltd.
M.N.02/08 HQ F.No.01/82/162/1352/AM05/DES.III
Date 16.5.2007

The Committee considered the case for regularization of pre-import condition in respect of Penicillin G Potassium First Crystals as per agenda.
The Committee noted that reminder has made to DCGI on 15.9.2006. The Committee decided to remind them and follow up the position. The Committee decided to close the case.

Case No. B-66 M/s M.J. Biopharma Pvt. Ltd.
M.N.02/08 HQ F.No.01/82/162/108/AM08/DES.III
Date 16.5.2007 Adv.Lic.No.0310247400 dt. 14.1.2004

The Committee considered this case for EOP Extension as per agenda.

The Committee noted that reasons/justification not given by the firm The Committee decided to reject the case under information to GRC
